

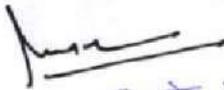
**INSPECTION REPORT OF JOINT COMMITTEE CONSTITUTED IN O.A.  
NO. 30/2025 (CZ) (O.A. No. 57/2025-PB) IN THE MATTER OF  
MANIRAM SAINI & Ors. V/S STATE OF RAJASTHAN & OTHERS  
HON'BLE NGT. ORDER DATED 12.02.2025 PASSED BY PRINCIPAL  
BENCH, NEW DELHI.**

1. That an Original Application NO. 30/2025 (CZ) (O.A. No. 57/2025-PB) was filed before Hon'ble NGT wherein the Hon'ble Tribunal has passed an order dated 12.02.2025 and constituted a Joint Committee consisting:-

- i. One representative from the District Collector, Bikaner/Jhunjhunu.
- ii. One Representative from Rajasthan State Pollution Control Board.

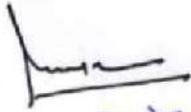
The Hon'ble Tribunal directed the aforesaid Committee to visit the site and submit the Factual and Action taken report within in two weeks. The State Pollution Control Board will be the nodal agency for coordination and logistic support.

2. That in pursuance to Order dated 24.03.2025, District Collector, Jhunjhunu appointed SDM, Khetri, Jhunjhunu and State Pollution

  
उपखण्ड मजिस्ट्रेट, खेः  
जिला-झुंझुनु (राज.)

  
Regional Officer  
Rajasthan State Pollution Control Board  
Shivsingh pura Housing Board, SIKAR 332001

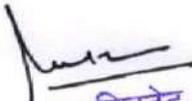
- as the grievance of the complaint mentioned in Hon'ble Tribunal's order need scientific opinion of DGMS.
6. That the complainant has informed the committee members regarding the cracks in houses due to heavy blasting however, as per Patwari Halka report & Revenue record, these houses are far away from the mining lease (about 175 meter) and the land title comes under Banjar-2.
  7. According to Tehsildar, Khetri, Modi Pahari comes under Gair Mumkin Pahar as per Revenue Record, and not under Charagah type.
  8. That District Forest Officer, Jhunjhunu has submitted that Lease M.L. no. 20/04, village: Modi(Gorir), Tehsil: Khetri, Jhunjhunu is situated 2500 meter away from nearest forest area.
  9. The In-charge Scientist, Ground Water Department, Jhunjhunu has submitted that there was no decline in the ground water level observed since last five years as per Pizometer reading.
  10. Different types of buildings viz Aganbadi, Balaji temple, Sports ground, Johad, Modi Illakhar Dam, Crematorium etc. doesn't fall under prescribed distance limit as per AME, Mining Department and Patwari Halka report

  
उपखण्ड मजिस्ट्रेट, खेतडी  
जिला-झुंझुनू (राज)

  
Regional Officer  
Rajasthan State Pollution Control Board  
Shivsingh pura Housing Board, SIKAF 33200

activity carried out by the Project Proponent. The Committee also took photographs of the site inspection which are annexed along with Joint Inspection Report. A copy of the Joint Inspection Report dated 28.03.2025 along with Photographs is submitted herewith and marked as Annexure-3.

4. That the Project Proponent has Environment Clearance from DEIIA dated 16.12.2016 and reappraisal done by SEIIA, Rajasthan and EC was granted on dated 20.09.2024. Thereafter, Rajasthan State Pollution Control Board issued Consent to Operate on 20.05.2024 for the period 17.03.2024 to 28.02.2028 in favour of M/s Ashok Kumar Sharma for 1.0 Hectare, Mesonary stone with capacity of 196725 TPA.
5. That the DGMS issued permission for Heavy Earth Moving Machinery with deep hole blasting vide its letter dated 28.01.2025. Earlier vide letter dated 24.03.2025 & 25.03.2025 Directorate General of Mines Safety (DGMS), Ajmer(Region-2) was requested to be part of joint inspection on 28.03.2025 however such request was declined telephonically by DGMS as he is not part of Joint committee constituted by order of Hon'ble Tribunal. That the DGMS was again requested vide letter dated 28.03.2025 to inspect and submit report

  
उपखण्ड मजिस्ट्रेट, खेतड़ी  
जिला-झुन्झुनू (राज.)

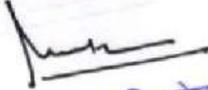
  
Regional Officer  
Rajasthan State Pollution Control Board  
Shivsingh pura Housing Board, SIKAR -332001

Control Board appointed Regional Officer, Sikar. A copy of the orders are submitted herewith and marked as Annexure-1.

3. That, thereafter, it has been decided that a Joint Inspection should be held by the Joint Committee and concerned departments as under:-

- i. District Forest Officer, Forest Department, Jhunjhunu.
- ii. Mining Engineer, Jhunjhunu.
- iii. Ground Water Scientist in Charge, Ground Water Department, Jhunjhunu.
- iv. Executive Engineer(Exn.), Water Resource Department, Sikar.
- v. Directorate General of Mines Safety (DGMS), Ajmer(Region-2).

In pursuance to aforesaid decision, a Joint Inspection was held on 28.03.2025 vide letter dated 25.03.2025 (Annexure-2). Prior to aforesaid Joint Inspection proper acknowledgement/information had been given to the applicant Sh. Maniram Saini telephonically. It is further submitted that, thereafter, a Joint Inspection was held on 28.03.2025 in presence of complainant and it was observed during inspection that in proposed site M.L. no.20/04, Village: Modi(Gorir), Tehsil: Khetri, District: Jhunjhunu, there was no mining or blasting

  
रूपखण्ड मजिस्ट्रेट, खेतड़ी  
जिला-झुंझुनू (राज.)

  
Regional Officer  
Rajasthan State Pollution Control Board  
Shivsingh pura Housing Board, SIKAR

11. That Assistant Mining Engineer, Jhunjhunu has submitted his factual report dated 28.03.2025 along with entire detail of Mining lease.
12. The Executive Engineer (Exn.), Water Resource Department, Sikar has mentioned in their Joint inspection Report that the Modi-Illakhar Dam has not been damaged by blasting operation and further they have opined that opinion from blasting Expert is needed to reach final conclusion.
13. That another similar case was registered as O.A. No. 46/2020 (CZ) wherein same complaint was made related to similar site Modi Pahari, which was disposed on 14.10.2020 (Annexure - 4)

Joint inspection Report is being submitted for kind persual of Hon'ble Tribunal.

  
(Mukesh Choudhary)  
SDM Khetri, Jhunjhunu  
जिला-जुजुनु (खेतड़ी)

  
(Savita)  
Regional Officer,  
Regional Officer  
Rajasthan State Pollution Control Board  
Shivsingh pura Housing Board, SIKAR-332001



14. प्रभारी अधिकारी//समन्वयक प्रकरण में स्वयं की रिपोर्ट और राजकीय अधिवक्ता की राय के साथ न्यायालय के निर्देश, आदेश, निर्णय की प्रमाणित प्रति न्यायालय से प्राप्त कर तत्काल विभाग को प्रस्तुत करेंगे।
15. प्रभारी अधिकारी/समन्वयक का दायित्व विभाग के विरुद्ध पारित निर्णय के संदर्भ में आगामी अपीलीय कार्यवाही में अन्य प्रभारी अधिकारी/समन्वयक की नियुक्ति अथवा निर्णय की अनुपालना होने तक निरन्तर रहेगा।
16. प्रभारी अधिकारी//समन्वयक वादकरण प्रकरणों की मॉनिटरिंग हेतु न्याय विभाग की वेबसाइट LITES के निर्धारित सभी प्रपत्रों का संधारण करेंगे एवं LITES/Updation Center को समय समय पर प्रकरण प्रगति व अद्यतन सूचना प्रस्तुत करेंगे।
17. प्रभारी अधिकारी//समन्वयक का स्थानान्तरण/सेवानिवृत्त होने की स्थिति में अथवा प्रकरण अन्य प्रभारी अधिकारी//समन्वयक को स्थानान्तरित होने पर सभी प्रकरणों की सूची, पत्रावलियां, अभिलेख, आगामी तारीख पेशी और उस पर न्यायालय में सम्पादित होने वाली कार्यवाही का विवरण नवीन प्रभारी अधिकारी//समन्वयक को उपलब्ध करवाया जावेगा और इस आशय को प्रस्तुत करेगा अन्यथा स्थिति में अन्तिम वेतन भुगतान प्रमाण पत्र (L.P.C) जारी नहीं होगा।
18. यदि प्रभारी अधिकारी/समन्वयक उपर्युक्त निर्देशों को उपेक्षा करता है अथवा इनके प्रति असावधान पाया जाता है तो स्वयं को अनुशासनिक कार्यवाही हेतु उत्तरदायी बनावेगा।

(Sharda Pratap Singh)  
Member Secretary

क्रमांक: प- F.10(728)(RPCB)/Legal/NGT/2025

दिनांक: 16-03-2025  
26

प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

1. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Sikar is appointed as OIC on behalf of RSPCB (respondent no. 2) with the direction to prepare the para-wise factual report, contact the counsel of the State Board and get the draft reply/documents prepared so that same may be filed with approval of competent authority before the Hon'ble NGT(CZ) Bench, Bhopal. Further, you are directed to discharge the duties of the Officer In-charge as prescribed under rule 233 of the Rajasthan Law & Legal Affairs Department Manual, 1999.
2. Shri Vaibhav Thakuria, Advocate, 203, A-7, Royal Abode, Vijaypath, Tilak Nagar, Mobile No. 7017975501 with the request to, act and plead before the Hon'ble NGT(CZ) Bench, Bhopal on behalf of RSPCB. You will be paid fee as per RSPCB office order dated 05.03.2020.

Member Secretary *o/c*

Signature valid

Digitally signed by Sharda Pratap Singh  
Designation: Member Secretary  
Date: 2025.03.19 13:29:36 IST  
Reason: Approved

राजस्थान सरकार  
कार्यालय जिला कलक्टर, झुन्झुनू

क्रमांक:-एफ.16(4)(34)न्याय/03/

दिनांक:-

आदेश

क्षेत्रिय अधिकारी, राजस्थान राज्य प्रदूषण नियन्त्रण मण्डल, सीकर द्वारा पत्र प्रस्तुत कर माननीय न्यायालय National Green Tribunal Principal Bench Bhopal के मूल प्रार्थना पत्र नम्बर 57/2025 मनीराम सैनी व अन्य में दिनांक 12-02-2025 को पारित आदेशक के क्रम में एम.एल. न0 20/2004 मोड़ी गोरीर खेतड़ी जिला झुन्झुनू में अवैध खनन के संबंध में रिपोर्ट तैयार कर माननीय न्यायालय National Green Tribunal Principal Bench Bhopal को भिजवाई जाने हेतु प्रभारी अधिकारी नियुक्त करने का निवेदन किया है।

अतः उक्त सम्बन्ध में उपखण्ड अधिकारी खेतड़ी को प्रकरण में प्रभारी अधिकारी नियुक्त कर आदेशित किया जाता है कि रिपोर्ट मय दस्तावेज के ईमेल आईडी admn.ngt@nic.in पर Form of Searchable PDF/OCR Support PDF में माननीय रजिस्ट्रार महोदय को निर्धारित तिथि दिनांक 04-04-2025 से पूर्व भिजवाया जाना सुनिश्चित करें।

-11-  
(समावतार मीणा)

जिला कलक्टर, झुन्झुनू

दिनांक:- 24/03/2025

क्रमांक:-एफ.16(4)(34)न्याय/03/ 432

प्रतिलिपि:- निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

1. उपखण्ड अधिकारी, खेतड़ी।
2. क्षेत्रिय अधिकारी, राजस्थान राज्य प्रदूषण नियन्त्रण मण्डल, सीकर।

24-3-25  
जिला कलक्टर, झुन्झुनू



Regional Office

## Rajasthan State Pollution Control Board

Shiv Singhpura Housing Board, Nawalgarh Road, Sikar-332001

Phone: 01572-248009, e-mail: rorpcb.sikar@gmail.com



क्रमांक: रा.रा.प्र.नि.म./क्षे.का.सीकर/सामान्य-29/3029-85 दिनांक: 25/03/2025

1. उपवन संरक्षक,  
झुंझुनूं।
2. उपखण्ड अधिकारी,  
खेतड़ी जिला झुंझुनूं।
3. खनि अभियंता,  
खान एवं भू-विज्ञान विभाग,  
झुंझुनूं।
4. भू-जल वैज्ञानिक प्रभारी,  
भू-जल विभाग, झुंझुनूं।
5. अधिशाषी अभियंता,  
जल संसाधन, विभाग, सीकर।
6. खान सुरक्षा महानिदेशालय,  
अजमेर (Region-2)

विषय:- माननीय राष्ट्रीय हरित प्राधिकरण सैन्ट्रल जॉन भोपाल में विचाराधीन ऑरिजनल एप्लीकेशन 30/2025 (सीजेड) (ऑरिजनल एप्लीकेशन 57/2025-पीबी) मालीराम सैनी एण्ड अदर्स के सम्बन्ध में।

- संदर्भ :- (1) माननीय एनजीटी के आदेश दिनांक 12.02.2025।  
(2) कार्यालय जिला कलक्टर, झुंझुनूं पत्र क्रमांक एफ.16(4)(34)न्याय/432 दिनांक 24.03.2025।

महोदय,

उपरोक्त विषयान्तर्गत निवेदन है कि माननीय राष्ट्रीय हरित प्राधिकरण द्वारा प्रकरण ऑरिजनल एप्लीकेशन 30/2025 (सीजेड) (ऑरिजनल एप्लीकेशन 57/2025-पीबी) मालीराम सैनी एण्ड अदर्स के सम्बन्ध में दिनांक 12.02.2025 को आदेश पारित किया है। जिसके क्रम में श्रीमान जिला कलक्टर, झुंझुनूं के पत्र दिनांक 24.03.2025 की अनुपालना में श्रीमान उपखण्ड अधिकारी, खेतड़ी, जिला झुंझुनूं के साथ समन्वय स्थापित कर गठित कमेटी का संयुक्त निरीक्षण हेतु दिनांक 28.03.2025 समय सुबह 10:30 बजे, कार्यालय उपखण्ड अधिकारी, खेतड़ी जिला झुंझुनूं में निर्धारित किया गया है।

अतः आप माननीय राष्ट्रीय हरित प्राधिकरण द्वारा पारित आदेश दिनांक 12.02.2025 ऑरिजनल एप्लीकेशन 30/2025 (सीजेड) (ऑरिजनल एप्लीकेशन 57/2025-पीबी) (प्रति संलग्न) के सम्बन्ध में आपके विभाग से सम्बन्धित सूचना के साथ उपस्थित होने का श्रम करें।

संलग्न :- उपरोक्तानुसार

भवदीय

(सविता)

क्षेत्रीय अधिकारी,  
रा.प्र.नि.म., सीकर

प्रतिलिपि :- प्रभारी अधिकारी (लीगल शाखा), रा.प्र.नि.म., जयपुर के सहित प्रेषित है।

Signature valid

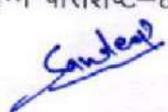
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Designation: Environmental  
Engineer  
Date: 2025.03.25 08:11:33 IST  
Reason: Approved

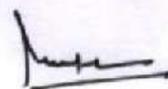


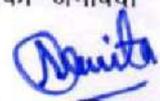
## मौका पर्चा

आज दिनांक 28.03.2025 को माननीय राष्ट्रीय हरित प्राधिकरण सेन्ट्रल जोन भोपाल में विचाराधीन अप्लिकेशन नं. 30/2025 (सीजेड) (ऑरिजनल अप्लिकेशन नं. 57/2025 पी.बी.) मनीराम सैनी एण्ड अदर्स के क्रम में गठित संयुक्त कमेटी द्वारा निरीक्षण शिकायतकर्ता मनीराम सैनी की उपस्थिति में किया गया। जिनके तथ्य निम्नानुसार हैं -

1. शिकायत में वर्णित क्षेत्र एमएल नं. 20/2004 ग्राम मोड़ी तहसील खेतड़ी जिला झुन्झुनू में निरीक्षण के समय खनन कार्य बंद पाया गया एवं लीज के चार पिलर और साइन बोर्ड मौजूद पाये गये। निरीक्षण के समय उक्त खनन पट्टे पर खनन कार्य से संबंधित किसी प्रकार की मशीने मौजूद नहीं पाई गयी।
2. उपरोक्त खनन पट्टा 20/2004 को पूर्व में जिला पर्यावरण प्रभाव आंकलन प्राधिकरण (DEEIAA) द्वारा पर्यावरणीय स्वीकृति दिनांक 16.12.2016 को चैजा पत्थर क्षमता 196725 TPA के लिए जारी कि गई थी तथा राज्य पर्यावरण प्रभाव आंकलन प्राधिकरण (SEEIAA) द्वारा 20.09.2024 को चैजा पत्थर क्षमता 196725 TPA के लिए पर्यावरणीय स्वीकृति जारी की हुई है (सलंगन परिशिष्ट- क)। तत्पश्चात खनन पट्टा 20/2004 को राजस्थान राज्य प्रदूषण नियंत्रण मण्डल द्वारा संचालन सम्मति दिनांक 20.05.2024 को चैजा पत्थर क्षमता 196725 TPA के लिए खनन कार्य हेतु जारी किया गया था जो कि 28.02.2029 तक वैध है (सलंगन परिशिष्ट- ख)। खनन पट्टाधारी द्वारा पौधा रोपण हेतु मण्डल मुख्यालय के द्वारा जारी पत्र दिनांक 26.07.2023 की अनुपालना में रु 43333/- स्टेट फोरेस्ट डवलमेंट एंजेन्सी में जमा करवाये गये है (सलंगन परिशिष्ट- ग)। मौके पर निरीक्षण के समय खनन कार्य चालू नहीं होने के कारण परिवेशी वायु गुणवत्ता की जाँच नहीं की जा सकी।
3. उपरोक्त खनन पट्टे पर हैवी ब्लास्टिंग के सम्बन्ध में DGMS Ajmer Region - 2 को पत्र दिनांक 25.03.2025 के द्वारा संयुक्त निरीक्षण हेतु सूचित किया गया था (सलंगन परिशिष्ट- घ), परन्तु वे मौके पर उपस्थित नहीं हुए। मौके पर उपस्थित खनन पट्टाधारी द्वारा खान सुरक्षा महानिदेशालय द्वारा जारी स्वीकृति पत्र प्रस्तुत किया गया जोकि दिनांक 28.01.2025 को (HEMM) with deep hole blasting (maximum up to 100mm diameter blast-hole) हेतु स्वीकृत है (सलंगन परिशिष्ट- ङ)। उपरोक्त स्वीकृति पत्र एवं शिकायतकर्ता कि शिकायत में वर्णित बिन्दूओ पर सूचना उपलब्ध कराने के संबंध में आज दिनांक 28.03.2025 को पूनः पत्र DGMS Ajmer Region - 2 को लिखा गया (सलंगन परिशिष्ट- च)।
4. मौके पर उपस्थित शिकायतकर्ता श्री मनीराम सैनी ने मकनों में दरार के संबंध में जिन घरों का निरीक्षण करवाया जिनकी खनन पट्टे से निकटतम दूरी लगभग 175 मीटर होना पाया गया। मौके पर 6-7 घर बने हुए पाये गये। उनके लिए मौके पर मौजूद हल्का पटवारी द्वारा राजस्व रिकॉर्ड के अनुसार उक्त मकानात कि भूमि कि किस्म बंजड़-2 बताई गई जिसकी जमाबंदी सलंगन है (सलंगन परिशिष्ट- छ)।






28.3.2025  
M.B. J.S.

5. मौके पर उपस्थित तहसीलदार, खेतड़ी ने बताया कि मोड़ी पहाड़ी राजस्व रिकॉर्ड के अनुसार गैर मुमकिन पहाड़ है, चारागाह नहीं है जिसकी जमाबंदी सलंगन है (सलंगन परिशिष्ट-ज)।
6. मौके पर उपस्थित उपवन संरक्षक, झुन्झुनू के प्रतिनिधि सहायक वन संरक्षक एवं सलंगन रिपोर्ट के अनुसार खनन पट्टा 20/2004 से निकटम वन क्षेत्र कि दूरी लगभग 2500 मीटर है (सलंगन परिशिष्ट-झ)।
7. मौके पर उपस्थित भूजल विभाग के प्रतिनिधि एवं सलंगन रिपोर्ट के अनुसार पिछले 5 वर्षों में गौरीर में स्थित पिजोमीटर के अनुसार भू-जल स्तर में गिरावट नहीं पाई गई। भू-जल विभाग में संचालित अटल भू-जल योजना में प्राप्त आंकड़ों के अनुसार आस-पास के क्षेत्र में भू-जल स्तर की स्थिति में सुधार हुआ है (सलंगन परिशिष्ट-ज)।
8. मौके पर उपस्थित खनिज अभियंता माइनिंग विभाग, झुन्झुनू एवं हल्का पटवारी मेहाड़ा जाटूवास एव भूअ.नि. मेहाड़ा जाटूवास, राजस्व विभाग के प्रतिनिधियों एवं सलंगन रिपोर्ट के अनुसार खनन पट्टा 20/2004 से दूरी निम्नानुसार है (सलंगन परिशिष्ट- ट) -
  - शमशान कि दूरी लगभग 200 मीटर है।
  - आंगनबाड़ी की दूरी लगभग 255 मीटर है।
  - खेल मैदान की दूरी लगभग 220 मीटर है।
  - बालाजी के मंदिर की दूरी लगभग 210 मीटर है।
  - जोहड़ की दूरी लगभग 150 मीटर है।
  - मोड़ी इलाखर बांध की दूरी लगभग 680 मीटर है।
9. मौके पर उपस्थित खनिज अभियंता, झुन्झुनू एवं सलंगन रिपोर्ट के अनुसार खनन पट्टा 20/2004 को प्रथम रवाना दिनांक 23.07.2024 एवं अंतिम रवाना दिनांक 22.03.2025 को जारी हुआ एवं खनन पट्टा के उत्पादन आंकड़े प्रस्तुत किये गये (सलंगन परिशिष्ट- ठ)। तथा बताया गया कि मौके पर खनन कार्य खनन पट्टे की सीमा में किया गया है एवं कोई अवैध खनन नहीं किया गया है।
10. मौके पर उपस्थित अधिशाषी अभियंता जल संसाधन विभाग, सीकर ने बताया कि वर्तमान में मोड़ी इलाखर बांध में ब्लास्टिंग से नुकसान नहीं हुआ है। ब्लास्टिंग से होने वाले कंपन से नुकसान की जाँच हेतु ब्लास्टिंग विशेषज्ञ की राय ली जानी उचित होगी।

33  
T.D. KTR

Sandeep  
T.A, GWD  
Jhunjhunu

[Signature]  
(S.D.O, Khetri)

[Signature]  
RO, RSPEB, Sikar

[Signature]  
AcF, Jhunjhunu

[Signature]  
(नयनम रेवेड)  
अ. अ. जल संसाधन विभाग  
सीकर

[Signature]  
28/3/25  
M.E. Jhunjhunu



Modi-Illakhar Dam





Lease pillars & Sign Board





Item No. 03 (Bhopal Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
(Through Video Conferencing)**

Original Application No.45/2020(CZ)

Ranveer Singh Maan & Ors.

Applicant(s)

Versus

State of Rajasthan & Ors.

Respondent(s)

Date of hearing: 14.10.2020

**CORAM : HON'BLE MR.JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER  
HON'BLE DR. SATYAWAN SINGH GARBYAL, EXPERT MEMBER**

For Applicant(s): Mr. Prashant Singh, Advocate

For Respondent(s) Mr. Shoeb Hasan Khan, Advocate  
Mr. Rohit Sharma, Advocate

**ORDER**

1. The matter was taken up on 31.07.2020 and this Tribunal observed as follows:-

1. *The issue raised in this application is illegal mining and it is alleged that the lease holders of mining are adopting a system of 'deep-hole blasting' and with the use of 'heavy earth moving machinery' at Gorir Masonary Stone Mine for mining activities which was situated at the Hill i.e. the natural wall of the Modi-IIakhar Dam and are not only violating the guidelines but are also causing irreparable damage to the Modi-IIakhar Dam. That if the illegal mining is not stopped then this will cause a distortion in the structure of the natural boundary of the Modi-IIakhar Dam and during the heavy rainfall Modi-IIakhar Dam will not protect the downstream area from any potential hazard and the sole purpose of constructing the Modi-IIakhar will be vitiated.*

2. It is alleged that the Sub-Divisional Officer Khetri, District Jhunjhunu has also informed the matter to the District Collector, Jhunjhunu and inquiry was conducted.
3. The issue involved in this application is serious in nature and involves environmental matter.
4. Issue notice to the respondents. Returnable within three weeks.
5. Service of notices, summons and pleadings etc. have not been possible during the period of lockdown because this involves visits to post offices, courier companies or physical delivery of notices, summons and pleadings. We, therefore, consider it appropriate to direct that such services of all the above may be effected by e-mail, FAX, commonly used instant messaging services, such as WhatsApp, Telegram, Signal etc. However, if a party intends to effect service by means of said instant messaging services, we direct that in addition thereto, the party must also effect service of the same document/documents by e-mail, simultaneously on the same date".
6. The applicant is directed to provide the mobile WhatsApp no. and email address of all the respondents, if possible and applicants and respondents are directed that at the time of filing the application or reply, the party concerned has to provide WhatsApp no. and email I.D. so that the summons and notices may be served immediately for compliance and for further disposal and proceeding of the case.
7. Applicant is directed to provide copy of the application and relevant documents to the respondents within three days.
8. Applicant is also directed to take necessary steps for service to the respondents by both ways and also on available email.
9. Respondents are directed to submit their reply within four weeks by email at [judicial-nqt@gov.in](mailto:judicial-nqt@gov.in) preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.
10. We deem it just and proper to call a report on the matter in issue in present application, from a Joint Committee consisting of:
  - (i) Collector Jhunjhunu
  - (ii) Executive Engineer Mining, Sikar
  - (iii) Madhya Pradesh Pollution Control Board
11. The Committee is directed to visit the place and submit the action taken report within three weeks. The State PCB will be the nodal agency for coordination and logistic support.

12. The report in the matter be filed by the Committee by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.
  13. Applicant is directed to supply the required documents and copy of the application to the members of the Committee within three days.
  14. List it on 31.03.2020."
2. In compliance thereof, the Joint Committee submitted the report which is as follows:-

- "
3. That Assistant Mining Engineer, Jhunjhunu has submitted his factual report dated 14.09.2020 along with entire detail of Mining leases. The details given by them 40 mining leases were allotted, out of them 11 mining leases (ML No. 484/06, 50/05, 21/04, 554/05, 19/04, 252/05, 20/04, 532/06, 249/05, 91/03, 92/04) has been cancelled and remaining 29 mining leases are existing out of them 9 mining leases (ML No. 193/97, 24/04, 28/04, 18/04, 311/06, 453/04, 587/05, 37/03, 92/03) are in operation.
  4. That Executive Engineer of Water Resources Division Sikar has also submitted his factual report dated 06.10.2020 and mentioned that Modi-lakhar Dam has not been damaged by mining and blasting operation.
  5. That, thereafter, it has been decided that a joint inspection should be held by the joint committee and concern departments as under:
    1. Additional District Collector, Jhunjhunu (nominated by the District Collector Jhunjhunu).
    2. Executive Engineer Mining, Sikar
    3. Regional Officer, Rajasthan State Pollution Control Board, Sikar.
    4. Executive Engineer Water Resources Department Sikar
    5. Ground Water Scientist, Ground Water Department, Jhunjhunu.

In pursuance to aforesaid decision a joint inspection was held on 21.09.2020. Prior to aforesaid joint inspection proper acknowledgement/information has been given to the Applicant Shri Ranveer Singh Maan through SMS and Mobile Conversation. It is further submitted that, thereafter, a joint inspection was held in presence of applicant and it was observed that there are 40 Mining Leases sanctioned in aforesaid mining lease area in which 11 mining leases have been cancelled by Mining Department. There was no mining activity or blasting observed during inspection. It was

*observed that there was not any damage in wall of Modi Ilakhar Dam. There was not any deposit of water in Modi Ilakhar Dam. It is also observed that there was not any mining work at the level of water Table of the area. The Committee also look photograph of the site inspection which are annexed along with joint inspection dated 21.09.2020."*

3. The respondent no. 1 and 3 has submitted the reply in which it is submitted that the mining leases were granted in accordance with the procedure and guidelines issued from the MoEF & CC from time to time and there is no illegality in issue of environmental clearance or anyway respondents are not involved in illegal mining and it has been supported by the report submitted by the joint committee. In light of the report of joint committee there is no need to mention the details of reply.
4. In light of above report, nothing has been reported with regard to the illegal mining or with regard to the damage of dam.
5. In light of above report, no further action is required on part of this Tribunal and there is no environmental damage.
6. Accordingly, the original application is finally disposed as no order to cost.

Sheo Kumar Singh, JM

Dr. S.S.Garbyal, EM

JG  
Original Application No.46/2020(CZ)



सत्यमेव जयते

File No.: RJ/24/SEAC2/MIN/R.EC/0225

Government of India

Ministry of Environment, Forest and Climate Change  
(Issued by the State Environment Impact Assessment  
Authority(SEIAA), RAJASTHAN)



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Dated 20/09/2024



To,

Shri Ashok Kumar Sharma Shri Ramavatar Meel Shri Vivek Singh Khichar  
ASHOK SHARMA  
R/o- 1036, Rani Sati Nagar, Ajmer Road, District- Jaipur (Raj.) , JAIPUR, RAJASTHAN, , 302001  
ashok30818@gmail.com

Subject:

Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of  
EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number  
SIA/RJ/MIN/473730/2024 dated 30/05/2024 for grant of prior Environmental Clearance (EC) to the  
project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24C0108RJ5427305N
(ii) File No.	RJ/24/SEAC2/MIN/R.EC/0225
(iii) Clearance Type	Mining EC Under 5 Ha
(iv) Category	B2
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals Proposal For Reappraisal of Earlier Granted EC By DEIAA, Jhunjhunu, (Raj.). Vide Letter No. F()/DEIAA/DEAC/Project/Cat.1(a)B2(EC)/2016/1599- 1612 date-16/12/2016 With Production Capacity : - 196725TPA, of Existing Masonry Stone Mining Project, M.L. No.20/04, Area- 1.0Ha. (Govt. Land), Near Village- Modi (Gorir), Tehsil- Khetri, Dist.- Jhunjhunu(Raj.) of Shri Ashok Sharma S/o Shri Suryabhanu Shastri.
(vii) Name of Project	JHUNJHUNU, RAJASTHAN
(ix) Location of Project (District, State)	SEIAA
(x) Issuing Authority	No
(xii) Applicability of General Conditions	

## Standard EC Conditions for (Mining of minerals)

## I. Statutory Compliance

S. No	EC Conditions
1.1	The Environmental clearance shall be subject to orders of Hon'ble Supreme Court of India, Hon'ble High Courts, NGT and any other Court of Law, from time to time, and as applicable to the project
1.2	The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
1.3	The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
1.4	The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report (in case of the presence of schedule-I species in the study area).
1.5	The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee.
1.6	The project proponent shall obtain the necessary permission from the Central Ground Water Authority
1.7	Solid/hazardous waste generated in the mines needs to be addressed in accordance to the Solid Waste Management Rules, 2016/Hazardous & Other Waste Management Rules, 2016.
1.8	Permission of power supply to be taken from the concerned authority for meeting power demand of the project site.
1.9	The maximum production or peak production at any given time shall not exceed the limit as prescribed in the EC.
1.10	Validity of EC is as per life of the mine mentioned in EC letter or 30 years as per EIA Notification, 2006 and its amendments therein

## 2. Air Quality Monitoring And Mitigation Measure

S. No	EC Conditions
2.1	Adequate ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for monitoring of pollutants, namely particulates, SO <sub>2</sub> and NO <sub>x</sub> . Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive receptors in consultation with the State Pollution Control Board. Online ambient air quality monitoring station/stations may also be installed in addition to the regular air monitoring stations as per the requirement and/or in consultation with the SPCB

S. No	EC Conditions
2.2	The Ambient Air Quality monitoring in the core zone shall be carried out to ensure the Coal Industry Standards notified vide GSR 742 (E) dated 25th September, 2000 and as amended from time to time by the Central Pollution Control Board. Data on ambient air quality and heavy metals such as Hg, As, Ni, Cd, Cr and other monitoring data shall be regularly reported to the Ministry/Regional Office and to the CPCB/SPCB.
2.3	Transportation of coal, to the extent if permitted by road, shall be carried out by covered trucks/conveyors. Effective control measures such as regular water sprinkling/rain gun/ Fog cannon /mist sprinkling etc., shall be carried out in critical areas prone to air pollution with higher level of particulate matter all through the coal transport roads, loading/unloading and transfer points. Fugitive dust emissions from all sources shall be controlled regularly. It shall be ensured that the ambient air quality parameters conform to the norms prescribed by the Central/State Pollution Control Board.
2.4	Major approach roads shall be black topped and properly maintained.
2.5	PP to install solar lights along the road used for transportation of coal to avoid the accidents at night and also seek its maintenance.
2.6	The transportation of coal shall be carried out as per the provisions and route proposed in the approved mining plan. Transportation of the coal through the existing road passing through any village shall be avoided. In case, it is proposed to construct a 'bypass' road, it should be so constructed that the impact of sound, dust and accidents could be appropriately mitigated.
2.7	Vehicular emissions shall be kept under control and regularly monitored. All the vehicles engaged in mining and allied activities shall operate only after obtaining 'PUC' certificate from the authorized pollution testing centres.
2.8	Coal stock pile/crusher/feeder and breaker material transfer points shall invariably be provided with dust suppression system. Belt-conveyors shall be fully covered to avoid air borne dust. Side cladding all along the conveyor gantry should be made to avoid air borne dust. Drills shall be wet operated or fitted with dust extractors.
2.9	Coal handling plant shall be operated with effective control measures w.r.t. various environmental parameters. Environmental friendly sustainable technology should be implemented for mitigating such parameters.
2.10	Adequate number of Fog canon (mist sprayer) shall be installed to reduce the impact of air pollution at dust generating sources with time bound action plan.
2.11	PP should Install Wind breaker/shield arrangement along the railway siding for reducing the dust propagation in upwind direction.
2.12	Post environmental closure third party monitoring by reputed instituted in air quality, water, land & soil etc shall be carried out and analysed with EMP measures at regular interval. A suitable recommendation in this regard, shall be furnished to IRO, MoEF&CC for compliance. The data used for analysis shall be obtained from continuous AQMS, site specific water regime. Also third party shall analyses the implementation of river diversion, meeting to the requirement of project report.

### 3. Water Quality Monitoring And Mitigation Measures

S. No	EC Conditions
3.1	The effluent discharge (mine waste water, workshop effluent) shall be monitored in terms of the parameters notified under the Water Act, 1974 Coal Industry Standards vide GSR 742 (E) dated 25th September, 2000 and as amended from time to time by the Central Pollution Control Board.
3.2	The monitoring data shall be uploaded on the company's website and displayed at the project site at a suitable location. The circular No.J-20012/1/2006-IA.11 (M) dated 27th May, 2009 issued by Ministry of Environment, Forest and Climate Change shall also be referred in this regard for its compliance.
3.3	Regular monitoring of ground water level and quality shall be carried out in and around the mine lease area by establishing a network of existing wells and constructing new piezometers during the mining operations. The monitoring of ground water levels shall be carried out four times a year i.e. pre-monsoon, monsoon, post-monsoon and winter. The ground water quality shall be monitored once a year, and the data thus collected shall be sent regularly to MOEFCC/RO.
3.4	Monitoring of water quality upstream and downstream of river including ponds, lakes, tanks shall be carried out once in six months and record of monitoring data shall be maintained and submitted to the Ministry of Environment, Forest and Climate Change/Regional Office.
3.5	Ground water, excluding mine water, shall not be used for mining operations. Rainwater harvesting shall be implemented for conservation and augmentation of ground water resources.
3.6	The project proponent shall not alter major water channels around the site. Appropriate embankment shall be provided along the side of the river/nallah flowing near or adjacent to the mine. The embankment constructed along the river/nallah boundary shall be of suitable dimensions and critical patches shall be strengthened by stone pitching on the river front side, stabilized with plantation so as to withstand the peak water pressure preventing any chance of mine inundation.
3.7	Garland drains (of suitable size, gradient and length) around the critical areas i.e. mine shaft and low lying areas, shall be designed keeping at least 50% safety margin over and above the peak sudden rainfall and maximum discharge in the area adjoining the mine sites. The sump capacity shall also provide adequate retention period to allow proper settling of silt material of the surface runoff
3.8	The water pumped out from the mine, after siltation, shall be utilized for industrial purpose viz. watering the mine area, roads, green belt development etc. The drains shall be regularly desilted particularly after monsoon and maintained properly
3.9	Industrial waste water from coal handling plant and mine water shall be properly collected and treated so as to conform to the standards prescribed under the Environment (Protection) Act, 1986 and the Rules made thereunder, and as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluent. Sewage treatment plant of adequate capacity shall be installed for treatment of domestic waste water.
3.10	Adequate groundwater recharge measures shall be taken up for augmentation of ground water. The project authorities shall meet water requirement of nearby village(s) in case the village wells go dry due to dewatering of mine.

S. No	EC Conditions
3.11	The surface drainage plan including surface water conservation plan for the area of influence affected by the said mining operations shall be prepared, considering the presence of any river/rivulet/pond/lake etc., with impact of mining activities on it, and implemented by the project proponent. The surface drainage plan and/or any diversion of natural water courses shall be as per the provisions of the approved Mining Plan/ EIA-EMP submitted to this Ministry and the same should be done with due approval of the concerned State/GoI Authority. The construction of embankment to prevent any danger against inrush of surface water into the mine should be as per the approved mining plan and as per the permission of DGMS.
3.12	The project proponent shall take all precautionary measures to ensure reverian/ riparian ecosystem in and around the coal mine upto a distance of 5 km. A revarian /riparian ecosystem conservation and management plan should be prepared and implemented in consultation with the irrigation / water resource department in the state government.
3.13	Domestic water shall be providing to the residents/villages which are coming under the zone of influence of the project due to ground water extraction by installing a RO plant with proper supply line and Taps within 2 years
3.14	No obsolete technologies for sewage treatment shall be implemented. Construction of Sewage Treatment Plant with latest technology should be completed within 2 years and treated water shall be reused for plantation. CTE and CTO of STP shall be obtained as per the norms.

#### 4. Noise And Vibration Monitoring And Prevention

S. No	EC Conditions
4.1	Adequate measures shall be taken for control of noise levels as per Noise Pollution Rules, 2016 in the work environment. Workers engaged in blasting and drilling operations, operation of HEMM, etc shall be provided with personal protective equipments (PPE) like ear plugs/muffs in conformity with the prescribed norms and guidelines in this regard. Adequate awarcness programme for users to be conducted. Progress in usage of such accessories to be monitored.
4.2	The noise level survey shall be carried out as per the prescribed guidelines to assess noise exposure of the workmen at vulnerable points in the mine premises, and report in this regard shall be submitted to the Ministry/RO on six-monthly basis.

#### 5. Mining Plan

S. No	EC Conditions
5.1	5- Star Rating is mandatory to obtaine certification as per guidelines of Ministry of Coal
5.2	Mining shall be carried out under strict adherence to provisions of the Mines Act 1952 and subordinate legislations made there-under as applicable.
5.3	No change in mining method i.e. UG to OC, calendar programme and scope of work shall be made without obtaining prior approval of the Ministry of Environment, Forests and Climate Change (MoEFCC).

S. No	EC Conditions
5.4	Mining shall be carried out as per the approved mining plan (including Mine Closure Plan) abiding by mining laws related to coal mining and the relevant circulars issued by Directorate General Mincs Safety (DGMS).
5.5	Underground work place environmental conditions shall be rendered ergonomic and air breathable with adequate illumination in conformance with DGMS standards.
5.6	No mining shall be carried out in forest land without obtaining Forestry Clearance as per Forest (Conservation) Act, 1980 and also adhering to The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 read with provisions of Indian Forest Act, 1927.
5.7	Efforts should be made to reduce energy and fuel consumption by conservation, efficiency improvements and use of renewable energy.
5.8	Tranportation by Railway Siding shall be developed to avoid transportation by Road

#### 6. Land Recalamation

S. No	EC Conditions
6.1	Digital Survey of entire lease hold area/core zone using Satellite Remote Sensing survey shall be carried out at least once in three years for monitoring land use pattern and report in 1:50,000 scale or as notified by Ministry of Environment, Forest and Climate Change(MOEFCC) from time to time shall be submitted to MOEFCC/Regional Office (RO).
6.2	Post-mining land be rendered usable for agricultural/forestry purposes and shall be handed over to the respective State Government, as specified in the Guidelines for Preparation of Mine Closure Plan, issued by the Ministry of Coal dated 27th August, 2009 and subsequent amendments.
6.3	Regular monitoring of subsidence movement on the surface over and around the working areas and its impact on natural drainage pattern, water bodies, vegetation, structure, roads and surroundings shall be continued till movement ceases completely. In case of observation of any high rate of subsidence beyond the limit prescribed, appropriate effective mitigation measures shall be taken to avoid loss of life and materials. Cracks should be effectively plugged in with ballast and clay soil/suitable material.
6.4	Fly ash shall be used for external dump of overburden, backfilling or stowing of mine as per provisions contained in clause (i) and (ii) of subparagraph (8) of fly ash notification issued vide SO 2804 (E) dated 3rd November, 2009 as amended from time to time. Efforts shall be made to utilize gypsum generated from Flue Gas Desulfurization (FGD), if any, along with fly ash for external dump of overburden, backfilling of mines. Compliance report shall be submitted to Regional Office of MoEF&CC, CPCB and SPCB.
6.5	A separate team for subsidence monitoring and surface mitigation measures shall be constituted and continuous monitoring & implementation of mitigation measures be carried out.
6.6	Thorough inspection of the mine lease area for any cracks developed at the surface due to mining activities below ground shall be carried out to prevent inrush of water in the mine.

S. No	EC Conditions
6.7	Native tree species shall be selected and planted over areas affected by subsidence.
6.8	The project proponent shall make necessary alternative arrangements, if grazing land is involved in core zone, in consultation with the State government to provide alternate areas for livestock grazing, if any. In this context, the project proponent shall implement the directions of Hon'ble Supreme Court with regard to acquiring grazing land.

#### 7. Public Hearing And Human Health Issues

S. No	EC Conditions
7.1	Adequate illumination shall be ensured in all mine locations (as per DGMS standards) and monitored.
7.2	The project proponent shall undertake occupational health survey for initial and periodical medical examination of the personnel engaged in the project and maintain records accordingly as per the provisions of the Mines Rules, 1955 and DGMS circulars. Besides regular periodic health check-up, 20% of the personnel identified from workforce engaged in active mining operations shall be subjected to health check-up for occupational diseases and hearing impairment, if any, as amended time to time.
7.3	Personnel (including outsourced employees) working in core zone shall wear protective respiratory devices and shall also be provided with adequate training and information on safety and health aspects.
7.4	Skill training as per safety norms specified by DGMS shall be provided to all workmen including the outsourcing employees to ensure high safety standards in mines.
7.5	Effective arrangement shall be made to provide and maintain at suitable points conveniently situated, a sufficient supply of drinking water for all the persons employed.
7.6	Implementation of the time bound action plan on the issues raised during the public hearing shall be ensured. The project proponent shall undertake all the tasks/measures as per the time bound action plan submitted with budgetary provisions during the public hearing. Land oustees shall be compensated as per the norms laid down in the R&R policy of the company/State Government/Central Government, as applicable.
7.7	The project proponent shall follow the mitigation measures provided in this Ministry's OM No.Z-11013/5712014-1A.11 (M) dated 29th October, 2014, titled 'Impact of mining activities on habitations-issues related to the mining projects wherein habitations and villages are the part of mine lease areas or habitations and villages are surrounded by the mine lease area'.
7.8	PP to conduct need based assessment survey of the area to for in order to decide the activities to be carried under the CSR and to provide detail of the activity carried out with adequate budgetary provision and time bound action plan.
7.9	PP should conduct epidemiology study to (analysis of the distribution, patterns and determinants of health and disease conditions in defined populations).

S. No	EC Conditions
7.10	Permanent Health care facilities of Hospital should be established within 5 km of project boundary for the local people.
7.11	PP must ensure an emergency action plan during pandemic in order to provide assistance to the nearby villages located within the 10 km radius buffer zone (If required)
7.12	PP is asked to also identify the rural areas for installation of solar light with its maintenance within the study area of 10 km radius buffer zone with time bound action plan
7.13	PP to take measure for installation of Renewable Energy sources in nearby area falling within 10 km radius

### 8. Corporate Environment Responsibility

S. No	EC Conditions
8.1	The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental/forest/wildlife norms/conditions. The company shall have defined system of reporting infringements/deviation/violation of the environmental/forest/wildlife norms/conditions and/or shareholders/stake holders.
8.2	A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
8.3	Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
8.4	Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
8.5	PP should establish in house (at project site) environment laboratory for measurement of environment parameter with respect to air quality and water (surface and ground. A dedicated team to oversee environment management shall be setup which should comprise of Environment Engineers, Laboratory chemist and staff for monitoring of air, water quality parameters on routine basis. Any non- compliance or infringement should be reported to the concerned authority

### 9. Miscellaneous

S. No	EC Conditions
9.1	The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language

S. No	EC Conditions
	within seven days and in addition this shall also be displayed in the project proponent's website permanently.
9.2	The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
9.3	The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
9.4	The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
9.5	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
9.6	The project authorities shall inform to the Regional Office of the MOEFCC regarding commencement of mining operations.
9.7	The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
9.8	The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
9.9	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
9.10	Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
9.11	The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
9.12	The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
9.13	The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
9.14	The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with

S. No	EC Conditions
	their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
9.15	The proponent shall abide by all the commitments and recommendations made in the EIA/EMP report and also that during presentation to the EAC. All the commitments made on the issues raised during public hearing shall also be implemented in letter and spirit.
9.16	Compensation of the land acquired for the project shall be settled as per the R&R Policy. Adequate facility of drinking water, plantation and other social amenities should be provided to established R&R villages.
9.17	Persons of nearby villages shall be given training on livelihood and skill development to make them employable with its proper records.
9.18	The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day light/night hours

**Additional EC Conditions**

N/A

Annexure 2

**Details of the Project**

S. No.	Particulars	Details	
a.	Details of the Project	Proposal For Reappraisal of Earlier Granted EC By DEIAA, Jhunjhunu, (Raj.). Vide Letter No. F0/DEIAA/DEAC/Project/Cat.1(a)B2(EC)/2016/1599-1612 date-16/12/2016 With Production Capacity :- 196725TPA, of Existing Masonry Stone Mining Project, M.L. No.20/04, Area- 1.0Ha. (Govt. Land), Near Village- Modi (Gorir), Tehsil- Khetri, Dist.- Jhunjhunu(Raj.) of Shri Ashok Sharma S/o Shri Suryabhanu Shastri.	
b.	Latitude and Longitude of the project site	28.00206127187735,75.94488753831499 28.00305287644965,75.94600204642677	
c.	Land Requirement (in Ha) of the project or activity	<b>Nature of Land involved</b>	<b>Area in Ha</b>
		Non-Forest Land (A)	0
		Forest Land (B)	

S. No.	Particulars	Details	
		Nature of Land involved	Area in Ha
		Total Land (A+B)	1.0
d.	Date of Public Consultation	Public consultation for the project was held on	
e.	Rehabilitation and Resettlement (R&R) involvement	NO	
f.	Project Cost (in lacs)	95	
g.	EMP Cost (in lacs)		
h.	Employment Details		

**Details of Minerals Products & By-products**

Name of the Mineral to be mined	Classification of mineral [Major/Minor]	Production capacity in MTPA	Remarks
MASONRY STONE	Minor	0.1967	

**State Level Environment Impact Assessment Authority, SEIAA, Rajasthan**  
**10, Bhawani Singh Lane, Sahkar Marg, Jaipur-302001**  
**Email: seiaams2021@gmail.com**

No. RJ/24/SEAC2/MIN/ EC /0225/Cat.B2/ 2023-24

Jaipur, Dated:

Shri Ashok Sharma  
S/o Shri Suryabhanu Shastri

Sub:Re-Appraisal of EC for M.L. No. 20/2004 Area- 1.0 Hect., Khasra- 2219 Village-  
Modi (Gorir), Tehsil-Khetri, District - Jhunjhunu (Raj.) (Proposal no. 473730).

This has reference to your application dated 30.05.2024 seeking environmental clearances for the above project under EIA Notification 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification 2006 on the basis of the mandatory documents enclosed with the application viz. the questionnaire, EIA, EMP and additional clarifications furnished in response to the observation of the State Level Expert Appraisal Committee Rajasthan, in its meeting held on 5B.109<sup>th</sup> meeting held on 04<sup>th</sup> July, 2024.

**2. Brief details of the Project:**

1	Details of PP	Shri Ashok Sharma S/o Shri Suryabhanu Shastri
2	Details of project	M.L. No. 20/2004 Area- 1.0 Hect.,Khasra- 2219 Village- Modi (Gorir), Tehsil- Khetri, District - Jhunjhunu (Raj.)
3	Unique Identification Number	57657/16 new/106/2016/994007
4	Proposal No.	SIA/RJ/MIN/473730/2024
4	Capital Investment	Rs.95 Lakhs
5	Mining lease details	(i) Date of registration-12/02/1986 (ii) Mineral- Masonry Stone (iii) Validity of lease-14/02/2036
6	Mining Plan/Scheme (submitted to DEIAA)	(i) Mineral- Masonry Stone (ii) Mining Capacity- 196725 TPA

7	Details of DEIAA's EC	(i) Issued by-DEIAA Jhunjhunu, F- 1()/DEIAA//DEAC/ Project/ Cat. 1(a)(EC)/2016/1599-1612 (ii) Date of issue- 16/12/2016 (iii) EC issued to- Shri Shashikant Sharma S/o Radheshyam Sharma (iv) Mining Capacity- 196725 TPA
8	Status of with respect to Aravali Hills	As per Aravalli certificate, vide letter no. ME/Jhunjhunu/M.L. 20/04/2284. issued by ME, Jhunjhunu on date 12/01/2024, the mining lease doesn't falls in Aravalli Hills.
9	Cluster Certificate	As per Cluster certificate vide order no ME/Jhunjhunu/M.L. 20/04/2285. issued by ME, Jhunjhunu on date 12/01/2024, Cluster not applicable as mine was granted/ sanction before 09/09/2013
10	Environmental Sensitive	
	Any forest land in 50 m from lease boundary	No
	Any NP/WLS/CTH/CTR in 10 Km from lease boundary	No, No, As per DCF letter issued by DCF, Jhunjhunu on dated 09.02.2024.
	Whether mine lease located within 10 Km of any NP/WLS/CTH/CTR whose ESZ is not notified?	No
12	Status of compliance of Hon'ble Supreme Court judgement dated 02.08.2017 in Common Cause vs Union of India	No violation observed
13	DSR	District Survey Report (DSR), prepared by ME, Jhunjhunu is submitted.
14	Fund allocated for Corporate Environmental Responsibility (CER)-2% of capital investment)	Rs. 1.9 lakhs

15	Environment Management Plan	S. N.	Particulars	Capital Cost in Rs.	*Recurring Cost in Rs.(Per Year)
		1.	Monitoring of Ambient Air, Noise, Water & Soil Quality	-	30000
		2.	Water sprinkling to control of fugitive emission during mining activity, loading, unloading, transportation of mineral, etc. and haulage emissions		40000
		3.	Wire fencing around mine pit	5000	-
		4.	Construction & Maintenance of approach road/ haul road	100000	20000
		5.	Construction of Garland drains & Settling tank	25000	10000
		6.	Waste Management (Municipal waste, Hazardous waste)	5000	5000
		7.	Greenbelt Development including plant cost, tree guard and its maintenance	200000	20000
		8.	Waste water treatment	200000	30000
		9.	Mining Waste treatment	-	100000
		10.	Budget for Re-grassing in compliance to Hon'ble Supreme Court Direction dated 08.01.2020 in Writ Petition(c) No 114/2014	500000	-
TOTAL			1080000	255000	
*Note: There will be an increment of 5% in recurring cost every year till the end of project					
16	Labour Welfare	S. N.	Particulars	Capital Cost (in Rs.)	*Recurring Cost (in Rs./Yr.)
		i	Rest Shelters, Safe Drinking Water, Sanitation Facility etc.	200000	25000
		ii	Periodical Medical Examination twice in a year	10000	15000
		iii	Group Insurance	-----	25000

iv	Fuel for cooking	----	15000
v	Medical facility for labors (First Aid Box)	----	10000
vi	Provision for personal protection equipment (PPEs) like earplug, Facemask, Helmet, shoes etc.	----	25000
vii	Books and Uniforms for children of labors	----	40000
viii	Training & awareness camps for workers for safe & sustainable mining		10000
Total		210000	165000

3. The SEAC Rajasthan after due considerations of the relevant documents submitted by the project proponent and additional clarifications/documents furnished to it have recommended for Environmental Clearance with certain stipulations. The SEIAA Rajasthan after considering the proposal and recommendations of the SEAC, Rajasthan in its 5.137<sup>th</sup> Meeting held on 05<sup>th</sup> September, 2024 hereby accord Environmental Clearance to the project as per the provisions of Environmental Impact Assessment Notification 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions as follows:

- I. **Statutory compliance:**
- I. This Environmental Clearance (EC) is subject to orders/ directions of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, as is applicable.
- II. The Project proponent complies with all the statutory requirements and judgments of Hon'ble Supreme Court dated 2<sup>nd</sup> August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors before commencing the mining operations.
- III. The Department of Mines & Geology, Government of Rajasthan (DMG, GoR) shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2<sup>nd</sup> August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
- IV. **In case the project falls within a distance of 10 Km from the boundary of a National Park/ Wildlife Sanctuary, wherein final ESZ Notification has not been issued so far, the EC shall come into effect only after the PP obtains clearance from the Standing Committee of National Board for Wildlife (SCNBWL) as per OM dated 08.08.2019 of MoEF & CC.**
- V. This Environmental Clearance shall become operational only after receiving formal SCNBWL Clearance from Ministry of Environment, Forest & Climate Change,

- (MoEF& CC), Government of India (GoI) subsequent to the recommendations of the Standing Committee of National Board for Wildlife, if applicable to the Project.
- VI. This Environmental Clearance shall become operational only after receiving Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.
  - VII. Project Proponent (PP) shall obtain Consent to Operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish/ Consent to Operate from the State Pollution Control Board.
  - VIII. The PP shall adhere to the provision of the Mines Act, 1952, Mines and Mineral (Development & Regulation), Act, 2015 and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian Bureau of Mines (IBM) from time to time.
  - IX. The Project Proponent shall obtain consents from all the concerned land owners, before start of mining operations, as per the provisions of MMDR Act, 1957 and rules made thereunder in respect of lands which are not owned by it.
  - X. The Project Proponent shall follow the mitigation measures provided in MoEF CC's Office Memorandum No. Z-11013/57/2014-1A.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
  - XI. The Project Proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and from CGWA for withdrawal of ground water for the project.
  - XII. A copy of EC letter will be marked to concerned Panchayat/ local NGO etc. if any, from whom suggestion/ representation has been received while processing the proposal.
  - XIII. State Pollution Control Board shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.
  - XIV. The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board and website of the Department of Environment, Govt. of Rajasthan, RSPCB for compliance and record.
  - XV. The Project Proponent shall inform the MoEF& CC/ SEIAA for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred then mining operation shall only be carried out after transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.
  - XVI. The Mining Department will ensure that while executing the mining lease, if the mining lease forms a cluster of total area of more than 5.0 ha, in accordance with EIA

notification dated 15.01.2016 and 01.07.2016, then such mining lease will be executed/ registered only after public hearing has taken place for the entire cluster and there has been EIA/EMP study of the entire cluster. The Mining Department will further ensure that revised EC is also obtained by such mining lease holder (s) in the cluster.

- XVII. The Mining lease holder shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to the mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
- XVIII. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the project proponent.
- XIX. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA/MoEF& CC as the case may be. In case of deviations or alterations in the project proposal from those submitted to this Authority for clearance, a fresh reference shall be made to the Authority to assess the adequacy of conditions imposed and to include additional environmental protection measures required, if any.
- XX. The EC is liable to be rejected/ revoked, in case it is found that the PP has deliberately concealed and/or furnished false and misleading information or data which is material to screening or scoping or appraisal or decision on the application for EC.
- XXI. Officials from the Department of Environment, Government of Rajasthan, Jaipur/ Regional Office of MoEF& CC, Lucknow, RSPCB who would be monitoring the implementation of Environmental safeguards should be extended full cooperation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents submitted to SEIAA should be forwarded to the CCF, Regional Office of MoEF, Lucknow, Department of Environment, Government of Rajasthan, Jaipur / RSPCB.
- XXII. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provision of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
- XXIII. The above condition shall be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006, along with their amendments and rules.
- XXIV. The PP shall obtain prior clearance from forestry and wildlife aspects including clearance from Standing Committee of National Board of Wild Life (if applicable). It is further categorically stated that grant of EC does not necessary imply that Forestry

and Wildlife clearance shall be granted to the project by the concerned authorities. Proposals for forestry and wildlife clearance will be considered by the concerned authorities on its merits and decision taken accordingly. The investment made in the project, if any based on EC so granted, in anticipation of clearance from Forestry and Wildlife aspects shall be entirely at the cost and risk of the PP and MOEF & CC/SEIAA/ SEAC/ DOE shall not be responsible in this regard in any manner.

- XXV. The SEIAA, Rajasthan may revoke or suspend the Environmental Clearance, if implementation of any of the above conditions is not satisfactory.
- XXVI. The PP shall submit an environmental statement for the financial year ending 31st March in Form-V as prescribed under the environment (Protection) Rules, 1986, as amended subsequently on or before the 30<sup>th</sup> day of September every year, to the Rajasthan State Pollution Control Board/SEIAA and shall also be put on the website of the company/ unit/ industry along with the status of compliance of environmental clearance conditions and shall also be sent to the Lucknow Regional offices of MoEF/SEIAA/ RSPCB by e-mail as well as hard copy duly signed by competent person of company.
- XXVII. This EC is granted for mining of the mineral with production mentioned in the above table subject to the stipulation that the PP shall abide by the annual/ permitted production schedule specified in the mining plan and that any deviation therein will render the PP liable for legal action in accordance with Environment and Mining Laws.
- XXVIII. The PP shall spend the various amounts in the respective heads as mentioned in Annexure G.
- XXIX. Drills shall either be operated with dust extractors or equipped with water injections system.
- XXX. Data on ambient air quality and stack emissions should be submitted to Rajasthan State Pollution Control Board once in six months. The monitoring/ sampling and analysis are to be carried out by MOEF/ NABL/ CPCB/ RSPCB/ Government approved lab.
- XXXI. Blasting operations, if permitted, should be carried out only during the daytime with safe blasting parameters.
- XXXII. The PP shall carry out mining activities with open cast method. The PP to undertake underground mining only if permitted specifically.
- XXXIII. In the project related to Bajri mining the PP shall follow the 'Sustainable Sand Mining Guidelines 2016' and 'Enforcement and Monitoring Guidelines for Sand Mining, 2020' laid down by the MoEF& CC, GOI. The Bajri sand mining activity is restricted to three meters from ground level or water level whichever is less and the PP shall carry out river sand (Bajri) mining activity only manually or semi mechanized method as provided under the 'Sustainable Sand Mining Management Guidelines, 2016' and 'Enforcement and Monitoring Guidelines for Sand Mining, 2020'.
- XXXIV. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

**2. Air quality monitoring and preservation:**

- i. The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO2; CO and SO2 etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/I. dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
- ii. Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEF& CC/ Central Pollution Control Board.

**3. Water quality monitoring and preservation:**

- i. In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEF& CC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.
- ii. Regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mine lease shall be carried out and records maintain. The natural water bodies and or streams which are flowing in an around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug well located in village should be incorporated to ascertain the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
- iii. Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
- iv. The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine

lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-a-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEF& CC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six -monthly basis.

- v. Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Dissolved Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No.I-20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.
  - vi. Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEF& CC annually.
  - vii. Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
  - viii. The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF& CC and State Pollution Control Board.
4. **Noise and vibration monitoring and prevention:**
- i. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
  - ii. The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.
  - iii. The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs/ muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that

- workers/ personals/ laborers are working without personal protective equipment.
- iv. The ambient noise level should conform to the standards prescribed under E (P) A Rules, 1986 viz 75 dB (A) during day time and 70 dB (A) during night time.
5. **Miningplan:**
- i. The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e. quantum of mineral, waste, over burden, inter burden and top soil etc.. No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management , O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the Ministry of Environment, Forest and Climate Change/ SEIAA, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form to Short Term Permit (STP), Query license or any other name.
  - ii. The Project Proponent shall get the Final Mine Closure Plan along with Financial Assurance approved from Indian Bureau of Mines/Department of Mining & Geology as required under the Provision of the MMDR Act, 1957 and Rules/ Guidelines made there under. A copy of approved final mine closure plan shall be submitted within 2 months of the approval of the same from the competent authority to the concerned Regional Office, MoEF& CC/ SEIAA/ SPCB for record and verification.
  - iii. The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-a-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self- sustaining. The compliance status shall be submitted half-yearly to the MoEF& CC/ SEIAA/ SPCB and its concerned Regional Office.
6. **Landreclamation:**
- i. The Overburden (O.B.) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by D.G.M.S w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps. The topsoil shall be used for land reclamation and plantation.
  - ii. The reject/waste generated during the mining operations shall be stacked at earmarked waste dump site(s) only. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.
  - iii. The reclamation of waste dump sites shall be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan.
  - iv. The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/

- geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.
- v. The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned regional office of MoEF&CC/ RSPCB.
  - vi. Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.
  - vii. Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.
  - viii. The top soil, if any, shall temporarily be stored at earmarked site(s) within the mine lease only and should not be kept unutilized for long. The physical parameters of the top soil dumps like height, width and angle of slope shall be governed as per the approved Mining Plan and as per the guidelines framed by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of dumps. The topsoil shall be used for land reclamation and plantation purpose.
7. **Transportation:**
- i. No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.
  - ii. The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-avoid generation of dust while transportation. The belt conveyor should be fully covered to avoid generation of fugitive dust emissions.

**8. GreenBelt:**

- i. The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry/ SEIAA irrespective of the stipulation made in approved mine plan.
- ii. The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
- iii. The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.
- iv. The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt.
- v. And implemented in consultation with the State Forest and Wildlife Department. A copy of Wildlife Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry/ SEIAA.

**9. Public hearing and human health issues:**

- i. The Project Proponent shall appoint an Occupational Health Specialist for Regular as well as Periodical medical examination of the workers engaged in the mining activities, as per the DGMS guidelines. The records shall be maintained properly. PP shall also carryout Occupational health check-ups in respect of workers which are having ailments like nr, diabetes, habitual smoking, etc. The check-ups shall be undertaken once in six months and necessary remedial/ preventive measures be taken. A status report on the same may be sent to MoEF& CC/ SEIAA/ Regional Office and DGMS on half-yearly basis.
- ii. The Project Proponent must demonstrate commitment to work towards 'Zero Harm' from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighborhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anaemia, Diarrhoea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene,

- Hand washing, not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carryout base line HRA for all the category of workers and thereafter every five years.
- iii. The Proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical and feasible, and the tests and investigations relevant to the exposure (e.g. for Dust a X-Ray chest; For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment; for Manganese Miners a complete Neurological Assessment by a Certified Neurologist, and Manganese (Mn) Estimation in Blood; For Inorganic Chromium- Fortnightly skin inspection of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a Lab accredited by NABH. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to materials like Asbestos, Hard Rock Mining, Silica, Gold, Kaolin, Aluminum, Iron, Manganese, Chromium, Lead, Uranium need to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines Departments to make arrangements for the safe and secure storage of the records including X-Ray. Only conventional X-Ray will be accepted for record purposes and not the digital one). X-Ray must meet ILO criteria (17 x14 inches and of good quality).
  - iv. The Proponent shall maintained a record of performance indicators for workers which includes (a) there should not be a significant decline in their Body Mass Index and it should stay between 18.5 -24.9, (b) the Final Chest X-Ray compared with the base line X-Ray should not show any capacities ,(c) At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second (FEV1), Forced Vital Capacity (FVC), and the ratio) unless they are smokers which has to be adjusted, and the effect of age, (d) their hearing should not be affected. As a proof an Audiogram (first and last need to be presented), (e) they should not have developed any Persistent Back Pain, Neck Pain, and the movement of their Hip, Knee and other joints should have normal range of movement, (f) they should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office, MoEF& CC/ SEIAA annually along with details of the relief and compensation paid to workers having above indications.
  - v. The Project Proponent shall ensure that Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
  - vi. Project Proponent shall make provision for the housing for workers/labors or shall construct labor camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.
  - vii. The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office of the Ministry along with District Administration.
10. **Miscellaneous:**
- i. The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area

- once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEF& CC/ SEIAA/SPCB.
- ii. The Project Authorities should inform to the SEIAA/Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
  - iii. The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.
  - iv. A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEF& CC/ SEIAA/ SPCB.
  - v. The MoEF& CC/ SEIAA/ SPCB shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEF& CC/ SEIAA/ SPCB officer(s) by furnishing the requisite data / information / monitoring reports.
  - vi. Project Proponent shall keep the funds earmarked for environmental protection measures in a separate account and refrain from diverting the same for other purposes. The Year wise expenditure of such funds should be reported to the MoEF& CC/ SEIAA/ SPCB and its concerned Regional Office.

**Additional conditions recommended in view of OM dated 08.08.2019 of the MoEF& CC (applicable where the project falls within a distance of 10 Km from the boundary of National Park/ Wildlife Sanctuary and outside notified ESZ):**

1. The mining activity should be carried out in a manner so that the water regime/system of the sanctuary is not disturbed. The mining activity should not adversely affect any existing water course, water body, catchment etc. The PP shall while carrying out mining activity ensure compliance of the provisions of Air (Prevention and Control of Pollution) Act 1981, Water (Prevention and Control of Pollution) Act-1974 and the Environment (Protection) Act, 1986 so that the wildlife in the area is not adversely affected.
2. The processes like blasting, drilling, excavation, transport and haulage resulting into noise, should be carried out in such a manner so that such activities do not disturb wild animals and birds particularly during sunset to sunrise. The level of noise should be kept within the permissible limits.
3. The mining activity should not create any obstacle in the way of free movement of wildlife and adversely affect wildlife corridors.
4. The mineral waste/ slurry should be dumped only at the designated places only and such waste dumps should be reclaimed in accordance with the conditions of the mining plan/ consent issued by the RSPCB under the Water and Air act.
5. The PP shall cooperate with the concerned DCF, Wildlife in their efforts towards protection and conservation of wildlife in the Sanctuary/ Park.
6. The PP shall ensure that the transporter and labor employed by him should not damage flora and fauna in the ESZ and the Wildlife Sanctuary/ National Park.

**Specific Conditions applicable, In the cases of violation in terms of the Notification dated 14.3.2017 and 8.3.2018 and OMs dated 30.5.2018, 4.7.2018 of the MoEF&CC :**

1. The PP shall give an undertaking by way of affidavit to comply with all the statutory

requirements and judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others before grant of ToR/EC. The undertaking inter-alia include commitment of the PP not to be repeat any such violation in future.

2. In case of violation of above undertaking/ affidavit, the ToR/EC shall be liable to be terminated forthwith.
3. The environmental clearance will not be operational, till such time the Project Proponent complies with all the statutory requirements and judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others.
4. The department of Mines & Geology shall ensure that the mining operations shall not commence till the entire compensation levied, if any, for illegal mining, is paid, by the Project Proponent through the Department of Mines and Geology, in strict compliance of the judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others.

#### **ADDITIONAL CONDITIONS**

1. The Mining Department shall take action against the PP for violation of Common Cause Judgement (violation of Base year production) as stipulated in MoEF and CC Notification 30.05.2018.
2. For the cases of violation of EIA notification-2006 the final outcome of the stay order imposed by the Hon'ble Supreme Court in W.P.(C) no. 1394/2023 titled Vanashakti vs. Union of India dated 02.01.2024 will be applicable.
3. Conservation plan has to be approved by concerned DCF, in case of any Wild Life Sanctuary/ National Park/ Conservation Reserve/ Protected Area falling within 10 km radius of applied area.
4. The Environmental Clearance shall be valid for the project life as laid down in the mining plan approved and renewed by competent authority, from time to time, subject to a maximum of thirty years, which may be further extended by another twenty years, beyond thirty years, subject to the condition as per MoEF& CC Notification dated 12.04.2022.
5. (i) in case the mine is a part of any cluster(s), then the present/new EC issued by SEIAA shall substitute the earlier EC issued by DEIAA and duties, responsibilities and fund allocation for environment management, labor welfare, etc as specified below shall be implemented, and (ii) that the mining lease holder shall, after ceasing mining operations, and restore the land to a condition which is fit for growth of fodder, flora, fauna, etc..

#### **GENERAL CONDITIONS**

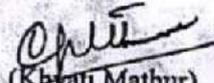
1. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project Proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry / unit / project Proponent. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.
2. No further expansion or modifications in the project shall be carried out without prior

- approval of the SEIAA/Ministry of Environment and Forests as the case may be. In case of deviations or alterations in the project proposal from those submitted to this Authority for clearance, a fresh reference shall be made to the Authority to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
3. The implementation of the project vis-à-vis environmental action plans shall be monitored by MoEF Regional Office at Lucknow / RSPCB / CPCB / SEIAA, Department of Environment, Government of Rajasthan, Jaipur and this office. A six monthly compliance status report shall be submitted to monitoring agencies.
  4. The EC is liable to be rejected, in case it is found that the PP has deliberately concealed and furnished false and misleading information or data which is material to screening or scoping or appraisal or decision on the application for EC.
  5. The project authorities shall inform the MoEF Regional Office at Lucknow / RSPCB / CPCB / SEIAA, Department of Environment, Government of Rajasthan, Jaipur and the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
  6. Officials from the Department of Environment, Government of Rajasthan, Jaipur/ Regional Office of MoEF, Lucknow, RSPCB who would be monitoring the implementation of Environmental safeguards should be given full cooperation, facilities and documents/data by the project Proponents during their inspection. A complete set of all the documents submitted to SEIAA should be forwarded to the CCF, Regional Office of MoEF, Lucknow / SEIAA, Department of Environment, Government of Rajasthan, Jaipur / RSPCB.
  7. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provision of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
  8. The project Proponent should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded environmental Clearance and copies of clearance letters are available with the Rajasthan State Pollution Control Board and may also be seen on the website of the RSPCB. The advertisement should be made within 7 days from the day of issue of the clearance letter and a copy of the same should be forwarded to the Regional Office of MoEF at Lucknow/Department of Ecology and Environment, Government of Rajasthan, Jaipur.
  9. The above condition shall be enforced among others under the provisions of water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability

- (Insurance) Act, 1991 and EIA Notification, 2006, along with their amendments and rules.
10. The PP shall obtain prior clearance from forestry and wild life angle including clearance from standing committee of National Board of Wild Life (if applicable). It is further categorically stated that grant of EC does not necessary imply that Forestry and Wild Life clearance shall be granted to the project and that proposals for forestry and wild life clearance will be considered by the respective authorities on their merits and decision taken. The investment made in the project, if any based on EC so granted, in anticipation of clearance from Forestry and Wild Life angle shall be entirely at the cost risk of the PP and MOEF/SEIAA shall not be responsible in this regard in any manner.
  11. The SEIAA, Rajasthan may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
  12. Main haulage road should be provided with permanent water sprinklers and other roads should be regularly wetted with water tankers fitted with sprinklers. The material transfer points should invariably be provided with Bag filters and or dry fogging system. In case of Belt-conveyors facilities the system should be fully covered to avoid air borne dust; Use of effective sprinkler system to suppress fugitive dust on haul roads and other transport roads shall be ensured.
  13. Periodic monitoring of ambient air quality shall be carried out for PM10, PM2.5, SPM, SO2 and NOx monitoring. Location of the stations (minimum 6) shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring shall be decided in consultation with the Rajasthan State pollution Control Board (RPCB). Six monthly reports of the data so collected shall be regularly submitted to the RPCB/CPCB including the MoEF, Regional office, Lucknow.
  14. Personnel working in dusty areas shall wear protective respiratory devices they shall also be provided with adequate training and information on safety and health aspects.
  15. The ambient noise level should conform to the standards prescribed under E (P) A Rules, 1986 viz 75 dB (A) during day time and 70 dB (A) during night time.
  16. The PP shall submit an environmental statement for the financial year ending 31st March in Form-V as prescribed under the environment (Protection) Rules, 1986, as amended subsequently on or before the 30<sup>th</sup> day of September every year, to the Rajasthan State Pollution Control Board/SEIAA and shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Lucknow Regional offices of MoEF/SEIAA by e-mail as well as hard copy duly signed by competent person of company.
  17. The Mining Department will ensure that while executing the mining Lease/LoI, if the mining lease forms a cluster of total area of more than 5.0 ha, in accordance with EIA notification dated 15.01.2016 and 01.07.2016, then such mining lease will be executed /

registered only after public hearing has taken place for the entire cluster and there has been EIA/EMP study of the whole cluster. The Mining Department will further ensure that revised EC is also obtained by such mining lease holder (s) in the cluster.

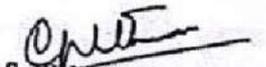
18. The Mining lease holder shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to his mining activities and restored the land to a condition which is fit for growth of fodder, flora, fauna etc.
19. This EC is being issued on the condition that the applied area is at a distance of more than 50 metres from the boundary of the closest forest area as stated by project proponent in Form I.

  
(Khyati Mathur)  
Member Secretary,  
SEIAA, Rajasthan.

No. RJ/24/SEAC2/MIN/ EC /0225/Cat B2/ 2023-24 Jaipur, Dated:

Copy to following for information and necessary action:

1. Deputy Director, Integrated Regional Office, Jaipur, Ministry of Environment, Forest & Climate Change, Govt. of India, A-209 & 218, ARANYA BHAWAN, Mahatma Gandhi Road, Jhalana Institutional Area, Jaipur- 304002 (Raj).
2. Additional Chief Secretary, Environment Department, Rajasthan, Jaipur.
3. Sh. Rajeeva Swarup, IAS (Retd.), Chairman, SEIAA, Room No. 101, Aravalli Bhawan, Jhalana Institutional Area, Jaipur.
4. Dr. Suresh Chandra, IFS (Retd.), Member, SEIAA, Room No. 103, Aravalli Bhawan, Jhalana Institutional Area, Jaipur.
5. Member Secretary, Rajasthan State Pollution Control Board, Jaipur with the direction that RSPCB shall initiate action against the Project Proponent for non-compliance of O.M. dated 03.11.2023 issued by MoEF&CC.
6. Member Secretary, SEAC Rajasthan.
7. Environment Management Plan Division, Monitoring Cell, Environment, Forest & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003.
8. Director, Department of Mine & Geology, Court Chorha, Udaipur.
9. I.A., SEIAA, Jaipur with the direction to upload the copy of this Environment Clearance on the website.

  
M.S. SEIAA, (Rajasthan)

Signature Not Verified

Digitally Signed by : Ms Khyati Mathur  
Member Secretary, SEIAA

Date: 20/09/2024



Regional Office Sikar

**Rajasthan State Pollution Control Board**  
 Shiv-Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332 01  
 Phone: 01572-248009



Registered

File No F(Mines)/NEEMKATHANA(Khetri)/7253(1)/2024-2025/151-152

Order No 2024-2025/Sikar/6591

Unit Id : 133,811

Date: 20/05/2024

M/s Ashok Kumar Sharma

M.L.No - 20/04, Khasra No.- 2219, Near Village - Gorir Modi, Tehsil - Khetri, District - Neem Ka Thana, GorirModi

Tehsil : Khetri District : Neemkathana.

E-Mail : rakesh.mahala123@gmail.com

Sub: Grant of Consent to Operate under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 for your Minor Mineral Mine at near Village-Gorir Modi, Tehsil-Khetri, District- Neemkathana (M.L.No-Shashikant Sharma).

Ref: (i) Your application dated 17/03/2024  
 (ii) Received on 17/03/2024

Sir,

In view of the details submitted vide your above referred application/ documents, the **Consent to Operate** under Section 21(4) of Air (Prevention & Control of Pollution) Act,1981 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

- 1 That this consent is being granted in favour of M/s. Ashok Kumar Sharma, a Mine of **Minor Mineral** having **M.L.No-Shashikant Sharma** in an area measuring **1.0000 Hectares** at/near **Village-Gorir Modi** Tehsil-Khetri, District-Neemkathana.
- 2 That this consent is valid for a period from 17/03/2024 to 28/02/2029 .
3. That this consent is valid for, following mining activities :-

Mineral	Permitted Mining Capacity
1 Masonary Stone	196725.0000 TPA

- 4 That the project proponent will comply with the Standard as prescribed vide the Ministry of Environment, Forest and Climate Change notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality standards.

Signature valid

Digitally signed by Pradeep Kumar  
 Asrani  
 Date: 2024.05.20 11:47:48 IST  
 Reason: Self-Attested  
 Location:





Rajasthan State Pollution Control Board  
Shiv-Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332 001  
Phone: 01572-248009

Registered

File No F(Mines)/NEEMKATHANA(Khetri)/7253(1)/2024-2025/151-152

Order No 2024-2025/Sikar/6591

Date: 20/05/2024

Unit Id : 133,811

- 5 That this consent to establish/consent to operate is only for carrying out mining of mineral/ore and not for any processing/beneficiation or crushing/grinding of ore/mineral for which a separate application for consent to establish and/or consent to operate should be submitted. The project proponent is required to obtain separate consent to establish and consent to operate for carrying out mining of other mineral(s), if any or processing/beneficiation of such mineral(s) and for any addition/modification/alteration or change in process.
- 6 That the mine shall obtain all necessary permission from concern authorities and district administration Neem Ka Thana for operation of the mine.
- 7 That the occupier/operator of the mine shall ensure that all the conditions imposed in the Environmental Clearance granted by the DEIAA vide letter no F1()/DEIAA/DEAC/Project/Cat.1(a)B2(EC)2016/1599-1612 dated 16.12.2016 shall be strictly complied with
- 8 That lessee ML NO. 20/2004 shall not extract the Masonary Stone more than 196725 TPA quantity mentioned in the EC issued by the District Level Environment Impact Assessment Authority, Rajasthan on dated 16.12.2016, without prior obtaining consent from the Board.
- 9 That in compliance with the OM dated 15/03/2024 issued by the MoEF&CC, GoI, that the lessee shall obtain Re-appraisal of Environmental Clearance (EC) from SEIAA before 27/10/2024 which was earlier issued by the DEIAA and shall submit copy to the State Board, failing which CTO may be revoked.
- 10 That this consent to operate shall be subject to compliance of any direction or order passed by Court of Law in the matter.
- 11 That lessee shall not extract the mineral more than year wise quantity mentioned in the approved mining plan without obtaining prior consent from the Board and its compliance must be ensured.
- 12 That the lessee shall develop plantation in at least 33% of the total lease area to maintain Ambient Air Quality around the mine and the action plan for plantation (as per the mining plan/eco friendly mining plan) shall be implemented.
- 13 That the lessee should check the water channels in the mining lease area and clear/clean them before the rains start. Water should flow in its natural path and there should be no obstruction created by way of mining activities.

Signature valid

Digitally signed by Pradeep Kumar  
Asnani  
Date: 2024.05.20 15:47:48 IST  
Reason: Self Attested  
Location:





Regional Office Sikar

Rajasthan State Pollution Control Board  
Shiv-Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332 001  
Phone: 01572-248009

Registered

File No F(Mines)/NEEMKATHANA(Khetri)/7253(1)/2024-2025/151-152

Order No 2024-2025/Sikar/6591

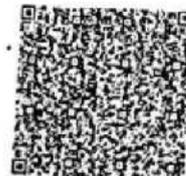
Date: 20/05/2024

Unit Id : 133,811

- 14 If diversion of water channels becomes necessary due to availability of mineral in lease area at a particular location only, new drains following the contours be constructed by the lessee, so that water flows un-obstructed to main water bodies/ponds/tanks/natural reservoirs.
- 15 That this Consent period shall be coterminous with the validity of mining lease
- 16 That the project proponent shall obtain Environmental Clearance and/ or wildlife Clearance from the standing Committee of the NBWL. If and as may be required under the Environment Protection Act 1986 or the wildlife(Protection) Act 1972 and any orders of the Hon'ble NGT or the Hon'ble Supreme Court.
- 17 In compliance to the HO order no. F12(Gen-8)/RPCB/Gr Mines/1350-1377 dated 23/08/2016 EC shall be got transferred in the name of present lessee within 45 days in case of leases under category 'B' and within 90 days in case of category 'A', failing which the consent to operate shall be deemed to have been revoked automatically.
- 18 That this consent is being issued without physical verification of the unit area on the basis of the copies of land documents and affidavit submitted by the proprietor. And if on verification any violation is observed this consent shall be revoked /refused without any notice and legal action shall be initiated accordingly.
- 19 That this Consent to operate is valid subject to the validity of approved Mining plan
- 20 That all other general conditions enclosed as Annexure shall be strictly complied with.
- 21 That this Consent is subject to the conditions as stated above and general conditions as stated in Annexure. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Act.
- 22 That the grant of this Consent to Operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

Signature valid

Digitally signed by Pradeep Kumar  
Asrani  
Date: 2024.05.20 17:47:48 IST  
Reason: Self Attested  
Location





Regional Office Sikar

**Rajasthan State Pollution Control Board**  
Shiv-Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332 001.  
Phone: 01572-248009

Registered

File No F(Mines)/NEEMKATHANA(Khetri)/7253(1)/2024-2025/151-152

Order No 2024-2025/Sikar/6591

Date: 20/05/2024

Unit Id : 133,811

23 That the grant of this Consent to Operate shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

24. That the grant of this consent to establish/operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.

Encl: As Above

Yours sincerely,

Regional Officer

(A): Copy To:-

1 Master File.

Regional Officer

Signature valid

Digitally signed by Pradeep Kumar  
Asrani  
Date: 2024.05.20 11:47:48 IST  
Reason: Self Attested  
Location:





इण्डियन ओवरसीज बैंक  
Indian Overseas Bank

MEHRA JATODWAR (2898)  
KHETRI - 333038  
IFSC : IOBA002199

Valid for three months only from the date of instrument.

24 03 2025  
D D M M Y Y Y Y

Pay YOUR SELF FOR RTGS.

या धारक को or Bearer

रुपये Rupees forty three thousand three hundred

thirty three only

अदा करें ₹ 43333/-

A/c. No. 259502000000695

For GLOBAL MINERALS

Aslslg

AUTHORISED SIGNATORY

Please sign above

Payable at par at all Branches of IOB in India.

000730295580

\*937766\* 333020201\*

Type of Account: SB	JATODWAR
Account No. (15 digit): <u>259502000000695</u>	Type of Account: SB CA P CC
Cheque Number: <u>937766</u>	Account No.: <u>61101661757</u>
Cheque Date: <u>24/03/2025</u>	Telephone/Mobile No.:
Remitter's Name: <u>GLOBAL MINERALS</u>	Sender to Receiver Message (Brief):
Address:	<u>HL20/04</u>
Mobile No.: <u>9825487833</u>	
(OR)	
E-Mail ID:	

I/We agree and abide by the Rules, that under the normal circumstances, the Beneficiary's account could be credited by Destination Bank/Branch on the same day at the Destination Centre subject to Terms & Conditions mentioned below & RTGS Rules/Regulations enumerated by RBI.

Global Minerals

Aslslg  
Partner

Date: 24/03/2025

(Applicant's Signature)

FOR BANK'S USE ONLY

Transactions entered as per details of Beneficiary as given above	Applicant's Signature Verified. Transaction Authorized & Funds Remitted through RTGS as per the details of Beneficiary given above.
UTR No. <u>JOBAN 25083326437</u>	
TXN No.	
IFSC Code:	
Amount: <u>000730295580</u>	
Authorized Official (Maker) <u>(Signature)</u>	Authorized Official _____ Date _____ Time _____

TERMS & CONDITIONS FOR ACCEPTING THE REQUEST FOR FUNDS TRANSFER (FT) THROUGH RTGS

- Funds Transfer shall be effected only when the Destination Bank/Branch is participating in RTGS.
- Sufficient clear funds in the remitter's account must be available.
- The RTGS Customer/Applicant should verify the statement of account and confirm the correctness of remittance mode. In case of any discrepancy the customer/Applicant should intimate the bank immediately.
- In case of holidays at the destination branch the credit will be afforded on next working day.
- Once the Account is debited and funds are remitted/RTGS transfer effected, the remitter cannot revoke the given mandate.
- The Remitting Branch/Bank shall not be liable for delay/non-payments to the beneficiary if incorrect and insufficient details of beneficiary are provided by the Applicant/Remitter.
- Disruption of work due to the circumstances beyond the control of Remitting/Destination Banks like non-functioning of computer system, disruption of work due to natural calamities, strike, not declared/undeclared strikes etc. or internal problems or other causes beyond the control of the Branch/Bank resulting in disruption of work.
- The remitter should be checked carefully by the remitter. Bank shall not be liable for crediting beneficiary on account of incorrect information furnished by the customer in the



Regional Office  
Rajasthan State Pollution Control Board

Shiv Singhpura Housing Board, Nawalgarh Road, Sikar-332001  
Phone: 01572-248009, e-mail: rorpcb.sikar@gmail.com



क्रमांक: रा.रा.प्र.नि.म./क्षे.का.सीकर/सामान्य-257/3025-55 दिनांक: 25/03/2025

1. उपवन संरक्षक,  
झुंझुनूं।
2. उपखण्ड अधिकारी,  
खेतड़ी जिला झुंझुनूं।
3. खनि अभियंता,  
खान एवं भू-विज्ञान विभाग,  
झुंझुनूं।
4. भू-जल वैज्ञानिक प्रभारी,  
भू-जल विभाग, झुंझुनूं।
5. अधिशाषी अभियंता,  
जल संसाधन, विभाग, सीकर।
6. खान सुरक्षा महानिदेशालय,  
अजमेर (Region-2)

विषय:- माननीय राष्ट्रीय हरित प्राधिकरण सैन्ट्रल जॉन भोपाल में विचाराधीन ऑरिजनल एप्लीकेशन 30/2025 (सीजेड) (ऑरिजनल एप्लीकेशन 57/2025-पीबी) मालीराम सैनी एण्ड अदर्स के सम्बन्ध में।

- संदर्भ :- (1) माननीय एनजीटी के आदेश दिनांक 12.02.2025।  
(2) कार्यालय जिला कलक्टर, झुंझुनूं पत्र क्रमांक एफ.16(4)(34)न्याय/432 दिनांक 24.03.2025।

महोदय,

उपरोक्त विषयान्तर्गत निवेदन है कि माननीय राष्ट्रीय हरित प्राधिकरण द्वारा प्रकरण ऑरिजनल एप्लीकेशन 30/2025 (सीजेड) (ऑरिजनल एप्लीकेशन 57/2025-पीबी) मालीराम सैनी एण्ड अदर्स के सम्बन्ध में दिनांक 12.02.2025 को आदेश पारित किया है। जिसके क्रम में श्रीमान जिला कलक्टर, झुंझुनूं के पत्र दिनांक 24.03.2025 की अनुपालना में श्रीमान उपखण्ड अधिकारी, खेतड़ी, जिला झुंझुनूं के साथ समन्वय स्थापित कर गठित कमेटी का संयुक्त निरीक्षण हेतु दिनांक 28.03.2025 समय सुबह 10:30 बजे, कार्यालय उपखण्ड अधिकारी, खेतड़ी जिला झुंझुनूं में निर्धारित किया गया है।

अतः आप माननीय राष्ट्रीय हरित प्राधिकरण द्वारा पारित आदेश दिनांक 12.02.2025 ऑरिजनल एप्लीकेशन 30/2025 (सीजेड) (ऑरिजनल एप्लीकेशन 57/2025-पीबी) (प्रति संलग्न) के सम्बन्ध में आपके विभाग से सम्बन्धित सूचना के साथ उपस्थित होने का श्रम करें।

संलग्न :- उपरोक्तानुसार

भवदीय

(सविता)

क्षेत्रीय अधिकारी,

रा.प्र.नि.म., सीकर

प्रतिलिपि :- प्रभारी अधिकारी (लीगल शाखा), रा.प्र.नि.म., जयपुर के कार्यालय में भेजी जा रही है।

Signature valid



Digitally signed by Sawita  
Designation Environmental  
Engineer  
Date: 2025.03.25 08:11:33 IST  
Reason: Approved

1/29/25, 10:02 AM

Email

	<b>भारत सरकार</b> <b>Govt. of India</b> <b>श्रम एवं रोजगार मंत्रालय</b> <b>Ministry of Labour &amp; Employment</b> <b>खान सुरक्षा महानिदेशालय</b> <b>Directorate-General of Mines Safety</b>	
NO: 51252928 NWZ Ajmer Region 2 Perm 2024 270480		अजमेर, Date: 28/01/2025
कार्यालय का पता:- अजमेर क्षेत्र-2, आना सागर लिंक रोड, अजमेर, राजस्थान, पिन 305001, ई मेल : dgmsajr2@gmail.com, दुरभाष संख्या : 0145-2971084 (0)		

प्रेषक:

खान सुरक्षा निदेशक

अजमेर क्षेत्र-2 अजमेर

सेवा में,

श्री अशोक शर्मा, खान मालिक

गोरिर मेसनरी स्टोन खान (एम एल संख्या 20/2004)

पता: 1036, राणी सती नगर, अजमेर रोड,

मानसरोवर मेट्रो स्टेशन, जयपुर (राजस्थान)

**विषय : Permission under Regulation 106(2)(b) of the Metalliferous Mine Regulations, 1961 for use of Heavy Earth Moving Machinery with deep hole blasting (maximum up to 100mm diameter blast-hole) at Gorir Masonary Stone Mine (M.L. No. 20/2004) belonging to Shri Ashok Sharma, Mine Owner.**

महोदय,

Please refer to your application vide online application Id: 270480, dated 27.11.2024 enclosing therewith Danger Zone Plan no. SSM/DGMS/DZ/2024/02 dated 27.10.2024 showing surface features within 300 meters of the leasehold boundary of the mine and Surface Pit Plan and Section no. SSM/DGMS/SP/2024/01, Dated 27.10.2024 showing the workings of the mine on the above subject.

The matter has been considered in the light of what has been stated in your application under reference.

By virtue of the powers conferred on the Chief Inspector of Mine (also designated as Director General of Mine Safety) under Regulation 106(2)(b) of the Metalliferous Mine Regulations, 1961 and by virtue of authorization granted to me by the Chief Inspector of Mine (also designated as Director General of Mine Safety) under section 6(1) of the Mine Act, 1952, I hereby permit to use Heavy Earth Moving Machinery (HEMM) with deep hole blasting (maximum up to 100mm diameter blast-hole) in the area bounded and marked as A1-B-C-A2 & A1 and marked as A-A1-A2-D & A on Surface Plan and Section no. SSM/DGMS/SP/2024/01, Dated 27.10.2024 at Gorir

<https://approval-permission-dgms.gov.in/PermissionExemptionRelaxation/PEREmailCorrespondence/Inbox?q=9x%2fespJW2KsDGCnVsb44bA%3d...> 1/20

1/29/25, 10:02 AM

Masonry Stone Mine (M.L. No. 20/2004), LIN 2163565951) of Shri Ashok Sharma, Mine Owner located near village Gorir (Modi Pahadi), Tehsil Khetri, District Jhunjhunu, Rajasthan, subject to the following conditions being strictly complied with.

#### 1.0 GENERAL:

1.1 Except where otherwise provided for in this conditional permission, all Provisions of the Metalliferous Mine Regulations, 1961 shall be strictly complied with.

1.2 No working shall be made or extended within 45 m of any railway, public works, public road or building or other structure of permanent nature, not belonging to owner of the mine without permission in writing from this Directorate under Regulation 109 of the Metalliferous Mines Regulations, 1961.

1.3 Recommendations of 11th National Conference on Safety in mines as stipulated in DGMS (Tech.) Circular (MAMID)/05 dated 17.07.2013 and 12th National Conference on Safety in mines as stipulated in DGMS (Tech.) Circular (MAMID)/08 dated 29.04.2020 shall be strictly complied with.

1.4 (a) No deep hole blasting shall be conducted in the area which falls within 300m distance from the surface features including temple not belonging to owner unless a permission under Regulation 164(1B)(a) of the Metalliferous Mine Regulation, 1961 to conduct controlled deep-hole blasting is obtained from this Directorate.

(b) No blasting shall be conducted using SME/SMS/ANFO explosive without having valid permission obtained under Regulation 155(1) & 162(5) of Metalliferous Mine Regulations, 1961.

(c) Blasting operation in the mine shall be carried out strictly as per the stipulations laid down in Regulation 164 of the Metalliferous Mine Regulations, 1961.

(d) Blasting shall be conducted only after ensuring that persons including blaster within 500m radial distance from place of firing of shot holes have taken proper shelter. The persons/employees of the nearby mine, crushers, temples, offices, dwellings, schools, structures etc belonging or not belonging to owner lying within 500m radial distance shall also been withdrawn outside danger zone (500m) or removed to proper blasting shelter.

(e) No blasting in the mine shall be carried out within 300m of public roads till such time the blasting incharge has ensured that no persons/vehicles passes on such roads during the time of blasting. For the purpose, drop bar barrier shall be provided on both side of such road at a distance of 300m from the place of firing of shots in the proposed limit of quarry and during blasting, guard shall be posted on the barrier and persons/vehicles shall not be allowed to pass on the said road during blasting and till the time all clear signal after blasting is obtained.

1.5 The owner shall indemnify occupants/owners of the houses/ dwellings/ buildings or other structures of public authority concerned, if any, against the dangers to those properties or injury to them or other persons arising out of operations conducted under this permission.

1.6 No person shall be employed in the mine unless his attendance is recorded in the registers maintained in prescribed Form at the time when the person, against whom the entry is made, enters or leaves the mine as required under Section 48 of the Mine Act, 1952 and Rule 78 of the Mine Rules, 1955 read with DGMS Circular No.01 of 2017. The entries in the Form shall be made at suitable points in the premises of the mine at reasonable distance from work place by a person who is paid by the Owner or the Agent and is answerable to the Manager and not by a contractor's employee.

1.7 All contractor workers shall be vocationally trained as per the provisions of Mine Vocational Training Rules, 1966, before deploying in opencast working and shall be duly authorised by the manager as competent persons.

1.8 The driving license and V.T. Certificate of all the operators of the transporting machinery deployed in the mine shall remain in the safe custody of the Manager (against receipt) and the operators may carry the photo-copy with them whilst on duty.

1.9 The attendance of the operators of tippers/trucks shall be recorded every time they enter the mine boundary.

1.10 Hours and limitation of employment of contractor's employee shall be as prescribed in Section 28 to 35 of the Mine Act, 1952 in respect of above ground and opencast workings and shall be strictly complied with

1.11 This Directorate shall be informed as soon as the mining operations are commenced in accordance with this condition governing and intimation about temporary discontinuance or completion of mining operations shall also be sent promptly and in any case not later than one month thereof.

1.12 The mine shall be kept under the charge of a manager having qualification prescribed under Regulation 34 of MMR 1961. Each production shift shall be kept under the charge of at least a Foreman/manager. A blaster holding competency certificate under MMR 1961 shall be appointed for firing of shots. The examination and repair of the machinery shall be done by a qualified engineer/competent person authorized by manager.

1.13 The mine shall work in only one shift during day light hours. Mine shall not be worked beyond day light hours or where natural light is insufficient.

1.14 The conditions mentioned in DGMS (Tech.) Circular No.10 of 2002 dated 19.07.2002 for safer use of mobile cranes shall be strictly complied with.

1.15 During heavy rain, the Manager or senior most mine official present in the mine, shall go round the surface area of the mine to check vulnerable points and effectiveness of the safety measures. Standing orders for withdrawn of persons from the mine in case of apprehended danger should be framed and enforced.

## 2.0 OPENCAST WORKINGS:

### 2.1 Height and Width of Benches:

2.1.1 The height of benches in top soil/soft strata shall not be more than 3m and shall be kept adequately sloped or secured. The height of the benches in overburden, mineral or other rock formation shall not be more than the digging height of the machine deployed thereat for digging, excavation or removal. In any case, the height of benches in hard strata shall not be more than 6m.

2.1.2 The width of any bench shall not be less than : (i) the width of the widest machine plying on the bench plus two metres, or (ii) three times the width of the largest dumper/truck/ tipper if dumpers/trucks/tippers ply on the bench, or (iii) the height of the bench, whichever is more.

2.2 No manual workers shall be employed where HEMM is deployed in the mine.

2.3 No mineral or debris or overburden shall be stacked or dumped within 100 metres around the active faces and periphery of the opencast workings.

2.4 Opencast working operations shall be conducted from top downwards.

2.5 No person other those required for operating the machinery shall be allowed to remain near the foot of the benches exceeding 3.0m in height. When persons are employed within 5.0m of the working face, adequate precautions shall be taken to ensure their safety by dressing or/and supporting the sides of the benches.

2.6 No person shall be engaged or work or allowed to travel close to high sides/ benches, from which he is likely to fall for more than 1.8 m vertically down, unless he is provided with and uses a safety belt or rope.

2.7 Special care shall be taken when any slip or other planes of weakness or other geological disturbances exist, so as to prevent danger to the work-persons.

2.9 Adequate steps shall be taken to ensure that the benches are kept dressed at all times.

2.10 Sufficient number of safety belts shall be available at the site and shall be ensured the use of the same. Proper drains shall be provided at the benches to prevent accumulation of water.

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2.11 Where the excavation is proposed in an area having surface topography in the form of hillock(s), the mining shall be started with making of haul roads right upto the top (peak) of the hillock(s) and the workings shall proceed by forming benches from top downwards.

2.12 The sides in overburden and mineral benches shall be kept sloped to prevent danger from fall of sides. The overall pit slope of opencast workings from the horizontal shall not exceed 45 degrees.

2.13. No working shall be made within a distance of 7.5 metres of the boundary of the mine and, in case of a disputed boundary; no working shall be made within a distance of 7.5 metres of the boundary claimed by the owner of an adjacent mine as required under regulation 111 of the Metalliferous Mines Regulations, 1961.

### 3.0 ROADS FOR TRUCKS AND DUMPERS, ETC:

3.1 All haul roads for dumpers/trucks/tippers or other mobile machinery shall be constructed to suit its load capacity and shall be maintained in good condition. No vehicle other than the transport vehicles shall be used on the haul roads, except between designated points and when permitted in writing by the manager.

3.2 All haul roads leading from the opencast workings to surface shall be arranged to provide one-way traffic. Where it is not practicable to provide for one way traffic, no haul road shall be of a width less than three times the width of the largest vehicle plying on that road plus(+) 5 m, or definite turn-outs, crossing points, and waiting points shall be designated and demarcated by proper sign boards for the guidance of operators/drivers of such vehicles.

3.3 If large capacity dumpers and smaller capacity tipping trucks or similar transport vehicles are deployed in the mine, separate roads for tipping trucks or similar transport vehicles shall be provided.

3.3.1 Plying of dumpers or tipping trucks on the same bench where men are to work, travel or rest shall be avoided.

3.4 All corners and bends on haul roads shall be so designed, made and kept maintained that the operators and drivers of vehicles plying on the haul road have clear view for a distance not less than 3 times the braking distance of the largest HEMM working at 40 kms/hour. Where it is not possible to ensure the visibility as stated above the road shall be provided with two separate lanes for up and down traffic, each of width not less than 2 times the width of the largest vehicles plying thereon plus 3 m, with a strong divider at centre with adequate lighting and reflector along the divider.

3.5 Except with the express permission in writing of the Regional Inspector of Mine (now designated as Director of Mine Safety), no haul roads shall have a gradient steeper than 1 in 16 at any place, except for ramps over small stretches not exceeding 10 m in length, where gradient upto 1 in 10 may be permitted.

3.6 Where any part of the road exists above the level of the surrounding area, a strong parapet wall or berm or embankment of the following dimensions:

- i. width at top not less than 1 m,
- ii. width at bottom not less than 2.5 m,
- iii. the height not less than the diameter of the tyre of largest vehicle plying on the road.

It may be noted that mere dumping of mud or overburden shall not be treated as strong parapet wall.

3.7 Warning notices and road signs shall be posted along the haul roads at appropriate places like crossings, curves etc. for guidance of drivers of dumpers/trucks/tippers.

3.8 At every curve, parapet wall or vertical posts with zebra lines shall be provided to help the drivers to keep the trucks/tippers/dumpers on the track.

3.9 Separate haul road shall be provided for light vehicles plying in the mine premises. Where it is not practicable, definite turnouts, crossing points and waiting points shall be designated for use of vehicles.

3.10 pedestrians and two-wheelers shall not be allowed on haul roads.

#### 4.0 FENCING AROUND OPENCAST WORKINGS:

4.1 The periphery around the limits of opencast workings shall be kept fenced with a Masonary wall not less than 0.40m thick and not less than 1.2 m in height, with a parapet top.

4.2 The top edges of the opencast workings shall be kept fenced with wire rope strands or barbed wire, supported on movable posts (wooden, iron or concrete). The gap between the adjacent rope strands or wires shall not be more than 0.30 m, the bottom-most rope strand/wire shall not be more than 0.25 m above the ground level and the top most rope strand or wire shall not be less than 1.00m from ground level.

#### 5.0 SPOIL, OVERBURDEN OR DEBRIS BANKS:

5.1 Spoil, overburden or debris shall be deposited at places belonging to the mine and duly approved by the manager in writing.

5.1.1 Spoils, overburden or debris shall not be deposited, beneath transmission, telephone or power lines or near any other public structure.

5.1.2 The slope of a spoil bank face shall be determined by natural angle of repose of the material being deposited, but shall in no case exceed 37.5 degrees from the horizontal. The spoil bank face shall not be retained by artificial means at an angle in excess of its natural angle of repose.

5.1.3 The height of spoil bank/dump shall not exceed 10 m.

5.1.4 The spoil bank face shall not be retained by any artificial means at an angle in excess of its natural angle of repose.

5.1.5 Garland drains shall be provided around the periphery of the dumps, both at top and bottom, to collect run-off water. A clay capping shall be made over the exposed dump surface to prevent water entry.

5.1.6 Formation of any spoil bank shall be made from bottom to top. No dumping from top to bottom shall be done in the mine. It shall be ensured that no water is accumulated at the toe of the every dump.

5.2 The spoils, overburden or debris shall not be deposited within 45 m of a railway line, public road, other public works or other structures of permanent nature, not belonging to management.

5.2.1 A suitable fence shall be erected between any railway line, other public works or road, or building or structures of permanent nature not belonging to the management, and the toe of every active spoil bank so as to prevent un-authorized persons from approaching the spoil bank.

5.3 No person shall, or shall be permitted to approach the toe of an active spoil bank where he may be endangered from material rolling down the face. Suitable warning signs at conspicuous places shall also be displayed.

5.4 Monitoring of strata movement in dump and pit slopes at the mine shall be done by the Manager or any competent person (Mining mate or Foreman) authorized by him in writing for the purpose.

#### 6.0 GENERAL LIGHTING:

6.1 Adequate general lighting arrangements conforming to stipulations not less than as specified in DGMS (Legis.) Circular No.03 of 2017 dated 06.11.2017 issued under Regulation 148(2) of the Metalliferous Mine Regulations, 1961, shall be strictly complied with.

6.2 Illumination surveys at interval not exceeding 30 days shall be conducted at all work-places to ascertain the standards of illumination.

6.3 Suitable search lights shall be provided to the concerned mine officials for better supervision at night.

#### 7.0 PRECAUTIONS AGAINST FIRE:

7.1 A code of practice shall be drawn up for dealing with fires at different locations in the opencast mine, and for dealing of fires in heavy earth moving machinery.

7.2 Automatic fire protection system shall be provided and kept maintained in working order on every HEMM used for loading and transportation. Recommended procedure for testing of such fire protection system, at a given interval as prescribed by the manufacturer shall also be adopted.

#### 8.0 SUPERVISION:

8.1 (a) The mine shall be under a sole manager, who have the prescribed qualification appointed by the owner or agent of the mine for the overall management, control, supervision and direction of the mine. Mine shall not be worked and deployment of HEMM shall be suspended in the absence of the Manager. This permission shall stand revoked as soon as the qualified manager ceases to work in the mine.

(b) During every production shift the opencast workings shall be placed under the charge of a person holding at least Foreman's Certificate and during maintenance shift the workings shall be placed under the charge of engineer/foreman, who shall be responsible to see that all the regulations and the orders made there under are strictly complied with.

8.2 i) Adequate numbers of supervisors including duly qualified Foreman or Mates shall be appointed in each working shift to assist the manager

(ii) The consumption of explosives shall be less than 500 kg per day.

iii) No ore dressing/handling/processing plant shall be attached with the mine.

iv) The average employment shall not exceed 100 in all.

v) Deep hole drilling machineries not exceeding 100mm diameter shall be deployed with not more than two excavators with tippers in the mine.

8.3 Each and every operation, including operations carried out through contractors' workers or by outside agency, shall be placed under the charge of a competent person, duly appointed and authorized by the manager with his jurisdiction being clearly demarcated.

8.4 Manager shall frame code of practices for each operation and copy of it shall be handed over to all concerned. It shall be the duty of all statutory persons to enforce the code of practices so framed.

8.5 The Manager shall issue to every Driver/Operator, Supervisor and Mine Official connected with the use of Heavy Earth Moving Machinery, a copy of rules/regulations, orders made there-under and guidelines listed in this permission governing his duties, in a language understood by the person concerned. The Manager and the Engineer shall be responsible to ensure that all the precautions and guidelines listed in this permission are strictly followed by all concerned.

8.6 It shall be the responsibility of the Manager, Engineer and other supervisors to ensure that all persons working in the mine, and those working on machines/equipment etc. work as per the code of practices and all machines and equipment etc. are installed, operated and maintained in safe working conditions.

9.0 The manager shall in particular:-

- (a) make frequent inspections for evidence of slides or of material that may slide or roll from the high wall (including the face and sides) or spoil-bank;
- (b) not allow any person to work under overhanging ledges or where there is evidence of slides, until such danger has been removed;
- (c) ensure that every person engaged in dressing operations on high walls/sides is provided with, and uses, a safety belt of a type approved by the Chief Inspector;
- (d) ensure that all loose material is removed from high wall/side before persons are engaged there.

**10.0 INSPECTION, EXAMINATION, REPAIR AND MAINTENANCE OF HEMM AND OTHER MACHINES:**

10.1 All track/tyre mounted machineries deployed in the mine shall be provided and maintained with safety features stipulated in DGMS (Tech) Cir. No. 03 of 2016 and DGMS (Technical) Circular no. 06 of 2020.

10.2 A scheme for proper maintenance, repair, overhaul and erection in respect of heavy earth moving machinery (commensurate with the capacity/size type of machines used in the mine), covering places such as repair sheds and workshops, shall be drawn and implemented. This shall also include framing and implementation of Code of Practice for erection, inspection, examination, repair, maintenance, etc. of such equipment before putting the same into use in the mine.

10.3 Every earth moving machinery or equipment or accessory (herein after called machine) shall be thoroughly examined at least once in every shift and maintained in good and safe working condition. In case of wheeled trackless HEMM like dumpers, trucks, tippers and other such machinery, special attention shall be paid to safe working order of brakes, steering system, horn, audio-visual reversing alarm, side indicator lamps, rear view mirrors and head lights & tail lights.

10.4 A record of examination and maintenance carried out in accordance with the above shall be maintained in a bound paged register which shall be signed by the concerned shift engineer and countersigned by the Engineer-in-charge.

10.5 If the engineer, mechanical foreman or other competent person making an inspection notices any defect in any machinery, the said machinery shall not be used until the defect has been remedied.

10.6 Any defect in any machinery, reported by its operator, shall be promptly attended to.

10.7 Any machinery found to be in an unsafe operating condition shall be tagged at the operator's position; "Out of Service, Do not Use" and its use shall be prohibited until the unsafe condition has been corrected.

10.8 All repairs to a machine shall be done at a location which provides a safe place for the persons engaged on repairs.

10.9 Except for testing, trial or adjustment, which must necessarily be done while the machine is in motion, every machine shall be shut down, and positive means taken to prevent its operation, before any repair, maintenance or lubrication is undertaken on it.

10.10 Power shall be disconnected when repairs are to be carried on any electrically powered machine/apparatus.

10.11 Any machinery, equipment or part thereof which is suspended or held apart by use of slings, hoists, or jacks shall be substantially blocked or cribbed, before men are permitted to work underneath or between the same.

10.12 While inflating tyres, suitable protective cages shall be used. Tyres shall in no case be inflated by sitting either in the front of it or on top of the same.

10.13 Operation and maintenance of heavy machineries such as shovels, excavators, pay-loaders, dumpers, tippers, trucks etc. shall be done strictly in accordance with the OEM's operation and maintenance instructions which shall

be obtained from the manufacturers.

10.14 The stability of HEMM shall be carried out at least once in every year and after every major overhaul by an independent agency.

10.15 The crane and overhead crane shall be subjected to proof load test and NDT test once in a year from a competent authority.

10.16 The pressure vessel receiver shall be subjected to hydraulic and NDT test and shall be carried by a competent authority.

10.17 In case of any defect in equipment such as brake, steering and safety device, the equipment shall immediately be taken out from use keeping a record thereof.

#### 11.0 PROTECTIVE EQUIPMENT:

11.1 Every person working in the mine shall be provided with, and shall use, a helmet and protective footwear of a type approved by the Chief Inspector of Mine.

11.2 All the persons employed beyond day-light hours shall be provided with, and shall use, fluorescent jacket and helmet with fluorescent band.

#### 12.0 PRECAUTIONS AGAINST DUST:

12.1 Adequate arrangements to allay dry dust, by wetting, shall be made on haul roads and benches where mobile HEMM, trucks and dumpers operate.

12.2 All drills shall be provided with wet drilling arrangement or with a device, duly approved by the Chief Inspector of Mine, to prevent atmosphere getting charged with dust, which shall be kept in operation during drilling operations and it shall be maintained in efficient working order. No dry drilling operation shall be carried on.

12.3 Adequate arrangements to suppress dry dust by wetting shall be made, if during any operation of drilling, loading, unloading, crushing, dressing etc., dust is likely to be produced in such quantity (not more than 3mg/m<sup>3</sup>) as may be injurious to the health of persons, as also on roads and benches where trucks and dumpers operate. Dust surveys shall be done as laid down in Regulation 124 of Metalliferous Mine Regulation, 1961.

12.4 Truck mounted drill machines designed for tube well drilling for sources of water shall not be used. Only proper type of Blast Hole Drill Machine, specially designed for mining purpose, shall be used.

#### 13.0 Precautions during Firing:

13.1 Shots shall not be fired except during the hours of day light. All holes charged on any one day shall be fired on the same day.

13.2 Shots shall not be fired in crushed, broken or fractured ground.

13.3 As far as practicable, holes shall be fired either between the shifts, or during the rest interval, or at the end of work for the day.

13.4 A distance of 300 meters, herein after be called "Danger Zone" in any direction, from the place of firing. The danger zone shall be distinctly demarcated (by means of red flags or other suitable means) at least 30 minutes before firing of holes.

13.5 Proper and distinct warning by a siren installed for the purpose shall be given within the danger zone, at least 10 minutes before the holes are fired.

13.6 Before the holes are charged, stemmed and fired, the blaster/blasting foreman, with assistance of his assistants, appointed in sufficient number in writing by the manager, shall ensure that all persons have either left the danger zone, or have taken adequate shelter.

13.7 During the approach and progress of an electric storm the following precautions shall be taken: (a) No explosive, particularly detonators shall be handled; (b) If charging operations have been commenced, the work shall be discontinued until the storm has passed; (c) If the blast is to be fired electrically all exposed wires shall be coiled up and if possible placed in the mouth of the holes, or kept covered by something other than a metal plate; (d) All wires shall be removed from contact with the steel rails of a haulage track so as to prevent the charge being exploded prematurely by a local strike of the lightning.

13.8 After shots have been fired; no person shall enter or be allowed to enter the place, until 30 minutes after firing of the shots. Before allowing any person to enter the area, the in-charge of the blasting operations shall make sure that the area is free from dust, smoke or fumes.

13.9 In case of misfires, precautions as laid down in Regulation 167 of the Metalliferous Mine Regulations, 1961 shall be taken.

13.10 (a) Slurry explosives shall be used in opencast mine in the order of their date of manufacture. (b) Explosives manufactured earlier than six months shall not be used. In case the shelf life of the explosive is less than 6 months it shall not be used after expiry of the shelf life.

13.11 (a) Slurry explosives when transported in vehicles shall be carried in an Explosive Van approved by the Chief Controller of Explosives. (b) Explosive vans used for the transport of explosives shall be in safe operating condition and should be driven by competent licensed drivers. (c) The vans shall be kept in isolated locations while loaded. (d) Vans shall be well locked except during times of placement and removal of stocks of slurry explosives. (e) Smoking and open flames shall not be permitted in or near the vans containing slurry/emulsion explosives.

13.12 All detonators and primed cartridges shall be kept in secure receptacles at a safe distance from the detonating fuse and the explosive until actually required for use.

13.13 The cases of slurry explosives shall not be opened unless the holes are ready for charging in every respect.

13.14 The holes shall be charged and fired as soon as possible after the explosive is transported to the site of blasting. All normal precautions for charging and firing as laid down in the Regulations shall be strictly observed.

13.15 The entire operations of transport of the explosive to the site of its use, cutting & slitting of cartridges and charging and blasting shall be placed under the overall charge of a competent person holding Foreman/Mate certificate or such other qualifications as may be approved by the Director-General of Mine Safety and appointed in writing by the Manager for the purpose.

#### 14.0 DESIGN, OPERATION AND MAINTENANCE OF SHOVELS, EXCAVATORS, PAYLOADER & OTHER MACHINERIES:

14.1 Every shovel, excavator and pay-loader shall be so designed as to afford the operator clear and uninterrupted vision all around.

14.2 Every shovel, excavator, pay-loader, dozer and drills shall be maintained in good and safe working condition and shall be provided with -

- (i) efficient warning devices;
- (ii) front and rear lights of adequate intensity and a portable lamp for use in emergency, unless the loading equipment is not intended to be used beyond day-light hours; and
- (iii) an approved type of portable fire extinguisher or other approved type fire suppression system in efficient working condition so placed as to be within easy reach of the operator.

- (iv) fire resistant hydraulic hoses in place of ordinary hoses to decrease the chance of fire and fire resistant sleeves and conduits where cable/wire is used;
- (v) a retractable ladder for mounting onto the machine;
- (vi) proper seat belt for operator;
- (vii) turbo charge guard

14.2.1 The following safety features shall also be provided with every shovel and excavator -

- (i) all functions cut-off switch;
- (ii) swing motor brake;
- (iii) vent valve on top of hydraulic tank of such a type which is removable without any tool;
- (iv) a baffle plate between cold zone and hot zone;
- (v) provision for limiting of hydraulic cylinders – stopper.

14.2.2 All dozers shall also be provided with roll over protection.

14.2.3 All drills shall also be provided with the following safety features -

- (i) approved type of dust prevention or suppression system;
- (ii) each moving parts shall be guarded/fenced in effective manner;
- (iii) emergency push button switch in operator's cabin, main frame, propeller pendent and rear end;
- (iv) tripping device to trip the field switch;
- (v) thermostat motor protection relay in winding armature and other related parts;
- (vi) explosive vent in transformer;
- (vii) proper interlock (an electric interlock between drilling and propeller operation);
- (viii) high air discharge temperature switch;
- (ix) lowlub oil pressure switch;
- (x) oil stop valve (electric solenoid valve in compressor lubrication line);
- (xi) no bump circuit
- (xii) tower lock and lock check valve
- (xiii) proper joystick - spring loaded type to return to neutral (dead man safety)
- (xiv) disk brake and brake valve and its testing parameters;
- (xv) lock check valve for preventing creeping in drill;

14.3 The operator's cabins of every shovel, excavator, pay-loader and other HEMM shall be well designed and substantially built and air-conditioned so as to render adequate protection to the operator against heat, dust, noise etc. A seat belt for the safety of the operator shall also be provided in the equipment/HEMM.

14.4 Every shovel, excavator and pay-loader shall be under the charge of a competent person, authorised in writing by the manager, herein called the 'Operator'.

14.5 All persons employed or to be employed to operate shovel, excavator, pay-loader and other HEMM shall be trained and their competency shall be evaluated by a Board constituted by the management. The members of such board shall be persons who are not connected with imparting of training. However, the training officer(s) may be co-opted in the Board as observer.

14.5.1 Only such fitters/mechanics possessing driver's/operator's license, shall be allowed to carry out test-run of shovel, excavator, pay-loader and other HEMM.

14.6 No person other than the operator or the manager or any person so authorised in writing by the manager shall ride on a shovel, excavator or pay-loader.

14.7 No person shall be permitted to ride in the bucket of a shovel, excavator or pay-loader.

14.8 Shovel/excavator dippers and pay loader bucket shall be lowered to the ground during greasing operations.

14.9 No shovel, excavator or pay loader shall be operated in a position, where any part of the machine or suspended loads therefrom are brought closer than 3m to exposed high voltage transmission lines, unless the current has been cut off from such exposed transmission lines, and positive means have been taken to prevent the lines from being energised. A notice of this requirement shall be posted at the operator's position.

14.10 Electrical cables, if any, shall be laid in such a manner that they are not endangered either by falling rocks or by any mobile equipment.

14.11 The shovel/excavator/pay-loader bucket shall be pulled out of the bank as soon as it is full.

14.12 When being operated in soft or unstable ground, every shovel and excavator shall be supported on mats, heavy planks or poles so as to distribute the load of the machinery over larger area and prevent its toppling.

14.13 When not in use, shovel, excavator and pay-loader shall be moved to and stood on stable ground.

14.14 If more than one stripping machine is in use in any area, either on the same bench or on different benches, the machines shall be so spaced that there is adequate space for safe operation of each equipment, and there is no danger from flying or falling pieces of stones etc. from one machine to the other.

14.15 The safety features recommended in equipment shall be made a part of the notice inviting tender for new procurement and the design and drawing shall be obtained from OEM for fitting the same in old equipment.

#### 15.0 DUTIES OF SHOVEL, EXCAVATOR & PAYLOADER OPERATORS:

15.1 Before any machine is put into operation, the operator shall look for any placards/tags on the machine like "OUT OF ORDER", "UNDER REPAIRS", etc, and in case such tags are seen anywhere in the entire system, the machine shall not be started.

15.2 At the commencement of his shift, the operator shall personally inspect and test the machine, paying special attention to the following details

- (i) that every warning device is in working order,
- (ii) that it is mechanically sound and in efficient working order, and
- (iii) that the lighting fixtures are in proper working order, if the machine is required to work beyond day-light hours.

15.3 He shall not take out the machine for work nor shall he work the machine, unless he is satisfied of its safe working order.

15.4 The operator shall maintain a record of every inspection made under clause 15.2 in a bound paged book kept for the purpose, and shall sign every entry made therein.

15.5 The operator shall keep the cab window clean so as to ensure clear vision at all times.

15.6 The walkways in or about the cab of any shovel, excavator and pay-loader shall be kept free of loose tools, grease containers or other materials that might fall or give rise to tripping hazard.

15.7 The operator shall not operate the machine when persons are in such proximity as to be endangered.

15.8 The operator shall not swing the bucket over-passing the trucks/dumpers when they are being loaded. He shall swing the bucket over the body of the truck/dumpers whilst loading and not over the cab, unless the cab is protected by a substantially strong cover.

15.9 Before leaving the machine, the operator shall lower the bucket to the ground.

15.10 The operator shall not allow any unauthorised person to ride on the machine.

#### 16.0 DESIGN, OPERATION AND MAINTENANCE OF TRUCKS AND DUMPERS:

16.1 Every truck or dumper and other mobile equipment shall be maintained in good and safe working condition and shall be provided with:

(i) two brakes. One of the brakes shall be fail safe. Efficient service brake, secondary brake, parking brake, and speed retarder and an emergency steering in case the steering system is hydraulically operated;

(ii) efficient horn;

(iii) rear view mirrors of adequate size on either side of the vehicle and blind spot mirror apart from the rear view mirrors to enable operator to have clear visibility of blind spot in and around dumpers;

(iv) rear vision system shall be installed in the equipment especially in dumpers/tippers. The system shall be provided with a monitor which can be installed inside the cabin of the operator & an automatic switch on the reverse gear actuates ultra-low light camera with sufficient number of infra-red LEDS installed at rear of the vehicle which provide picture in nearly pitch dark & poor weather conditions and a clear and sharp picture is displayed on the monitor;

(v) automatically operated audio-visual alarm which gets switched on no sooner the gear lever is shifted in "reverse" position;

(vi) side indicator lights;

(vii) efficient head-lights, if the truck/dumper/equipment is required to work beyond day-light Hours;

(viii) Retro reflective reflectors on all sides for visibility of trucks or dumpers during night;

(ix) Auto dipping system to reduce glaring on eyes of operator during night operation;

(x) proper seat with seat belt for driver or operator along with reminder to alert operator to use the same;

(xi) a substantially strong canopy to cover the driver's/operator's cabin fully;

(xii) mechanical steering locking to prevent untoward movement of steering wheel;

(xiii) locking arrangement for lifted body and a hooter along with an indicator to indicate if the body is still in lifted position;

(xiiiv) mechanical type anti collision device (Tail gate Protection) to avoid head to tail collision on haul road such as tail gate, bumper extension or any other strong device;

(xv) fire resistant hydraulic hoses in place of ordinary hoses to decrease the chance of fire and fire resistant sleeves and conduits where cable/wire is used;

(xvi) propeller shaft guard;

(xvii) proximity warning device;

(xviii) provision of restricting maximum speed of the vehicle to 30 kms/hour by blocking higher gear or any other automatic means/limiting speed device;

(xix) approved type and factory fitted fire suppression system;

(xx) Battery cut-off switch to reduce chance of fire; and

(xxi) Load indicator and recorder to prevent overloading.

16.2 The operator's cabins of dumpers/tippers/other mobile equipment shall be well designed, substantially built and air-conditioned so as to render adequate protection to the operator against heat, dust, noise etc. A seat belt for the safety of the operator shall also be provided in dumpers/tippers/other mobile equipment.

16.3 The audio-visual alarm provided on trucks/dumpers/other mobile equipment shall be of such intensity which is not less than 5dB(A) above the surrounding noise level.

16.4 Every truck or dumper shall be under the charge of a competent person authorised in writing by the manager herein called the 'driver'.

16.5.1 All persons employed or to be employed to drive/operate trucks/dumpers/tippers shall be trained and their competency shall be evaluated by a Board constituted by the management. The members of such board shall be persons who are not connected with imparting of training. However, the training officer(s) may be co-opted in the Board as observer.

16.5.2 Only such fitters/mechanics possessing driver's/operator's license, shall be allowed to carry out test-run of trucks/dumpers/tippers.

16.6 No person other than the driver or the manager or any person authorised in writing by the manager shall ride on a truck or dumper.

16.7 No person shall, or shall be permitted to, ride on the board of a running truck or dumper.

16.8 No vehicle shall be loaded/unloaded on gradient.

16.9 As far as possible, loaded trucks or dumpers shall not be reversed on gradients.

16.10 Sufficient stop blocks shall be provided at every tipping point and these shall be used on every occasion, material is dumped.

16.11 Code of Traffic Rules framed by the Manager shall be adopted and followed during movement of all trucks and dumpers. They shall be prominently displayed at relevant places in the opencast workings and on truck/dumpers roads.

16.12 When not in use, every truck or dumper or other wheeled trackless machinery shall be moved to and parked at proper parking place(s) which shall be on level ground and away from working area of other mobile equipment. The truck or dumper or other wheeled trackless machinery shall not be parked at a place where it cannot be observed.

16.13 No person shall, or shall be permitted to, work on the chassis of a truck or dumper, with the body in a raised position unless the truck or dumper body has been securely blocked in position. The hoist mechanism shall not be depended upon to hold the body of the truck or dumper in a raised position.

16.14 Suitable points shall be designated for parking utility vans and other light vehicles in the opencast workings, which in no case shall be less than 30m away from the area where mobile HEMM operates. The light vehicles shall in no case be taken beyond the designated point unless operation of HEMM in the vicinity has been stopped.

16.15 No person other than those authorised shall be permitted to enter or remain in any dumping yard, loading and unloading points and turning points.

16.16 In respect of every truck/dumper or class of truck/dumper, the maximum load to be hauled shall be determined and notified to operators/drivers by the Manager. Speed limits at which such loads can be hauled shall also be determined and fixed by the Manager, depending on the road gradient, direction of movement, road surface etc., and notices/sign boards specifying the same shall be posted along the haul road at appropriate places/sections.

16.17 The safety features recommended in dumpers/trucks/tippers shall be made a part of the notice inviting tender for new procurement and the design and drawing shall be obtained from OEM for fitting the same in old equipment.

#### 17.0 DUTIES OF TRUCK/DUMPER/TIPPER OPERATORS:

17.1 Before commencing work, the driver shall personally check the dumper/truck/tipper for oil(s), fuel & water levels, tyre inflation, and general cleanliness, and inspect and test the vehicle, paying special attention to the following details:

- (i) that brakes and steering system are in proper working order;
- (ii) that the warning devices including automatically operated audio visual reversing alarm are in working order;
- (iii) that rear view mirrors on either side of the vehicle, rear vision system and blind spot mirrors are provided;
- (iv) that side indicator lights are in working order; and
- (v) that head lights are in working order, if the vehicle is required to work after day-light hours.

17.2 The driver/operator shall not take out the vehicle for work nor shall he drive the vehicle, unless he is satisfied that it is mechanically sound and in efficient working order.

17.2.1 He shall wear the seat belt before starting the vehicle and shall also ensure that other person(s), if so authorised to ride in the vehicle, are properly seated and also wear safety belts.

17.3 The driver shall maintain a record of every inspection made under clause 17.1 in a bound paged book kept for the purpose and shall sign every entry made therein.

17.4 The driver shall keep the cab window clean so as to ensure clear vision at all times.

17.5 The driver shall ensure that the gear is in neutral position, and parking brake is on, before stopping the engine.

17.5.1 The driver shall handle the truck/dumper carefully and keep it under control at all times. He shall negotiate downhill gradients in low gear so that minimum of braking is required.

17.5.2 He shall not drive too fast, shall avoid distractions and shall drive defensively. He shall not attempt to overtake another vehicle unless he can see clearly area enough ahead to be sure that he can pass it safely without exceeding the speed limit, and that area ahead is free of any road intersection or junction. He shall also sound audible warning signal before overtaking and shall not attempt to pass the other vehicle until he has received a proper audible signal in reply.

17.5.3 When approaching stripping equipment, the driver of the truck or dumper shall sound the audible warning signal and shall not attempt to pass the stripping equipment until he has received a proper audible signal in reply.

17.5.4 Before crossing a road or railway line, he shall reduce his speed, look in both directions along the road or railway line and shall proceed across the road or railway line only if it is safe to do so.

17.5.5 The driver shall not operate the truck or dumper in reverse unless he has a clear view of the area behind the vehicle. He shall give an audible warning signal before reversing a truck or dumper.

17.5.6 Driver shall be sure of clearance before driving through tunnels, archways, plant structure etc.

17.5.7 The driver shall not drive 'nose to tail' particularly behind a vehicle with twin rear wheels from which a stone piece wedged between the tyres may fly back into the windscreen of his vehicle.

17.5.8 He shall sound audible warning while approaching blind corners or any other points where person may walk in front unexpectedly.

17.6 The driver shall see that the vehicle is not overloaded and that material is not loaded in a manner as to project horizontally beyond the sides of the vehicle's body and that any material projecting beyond the front or rear is indicated by the red flag during day and a red light after day-light hours.

17.7 The driver shall not allow any unauthorised person to ride on the vehicle. He shall also not allow more than the authorised number of persons to ride on the vehicle.

#### 18.0 Duties of Mechanics, Fitters or Engineers:

(a) At the commencement of every shift he shall personally inspect and test every machine and vehicle paying special attention to the following details:

(i) That the brakes and the warning devices are in working order;

(ii) If the vehicle or machine is required to work after day light hours that the lights are in working order.

(iii) He shall not permit the vehicle or machine to be taken out for work not shall he drive the vehicle unless he is satisfied that it is mechanically sound and in efficient working order.

(b) The mechanic shall maintain a record of every inspection in a bound paged book kept for the purpose. Every entry in the book shall be signed and dated by the person making the inspection.

#### 19.0 Duties of manager: It shall be the duty of the manager:

a) to ensure compliance with the aforesaid precautions.

b) To determine and specify in respect of every vehicle the maximum load to be hauled and maximum speed of the vehicle and cause notices specifying the same to be posted along the road at appropriate places;

c) To cause warning notices (drawing attention to any necessary precautions) to be posted along the truck or haulage roads at appropriate places, like level crossing, curve and turning points etc.

d) To designate the persons authorized to ride on trucks;

e) To give every truck driver directions in writing with respect to loads, speed, persons authorized to rides on trucks and precautions necessary for safe running.

f) To countersign entries in books and records to be maintained in pursuance of these precautions;

g) To take such other precautionary measures as may be necessary to ensure safe operation and maintenance of transport vehicles and for the safe of work persons.

## 20.0 TESTING OF BRAKES:

20.1 Brakes of every truck, dumper and any other wheeled trackless machine shall be tested at least once in two weeks, in a manner as indicated below:

(i) Service brake test: The brake shall be tested on a specified gradient and speed when the vehicle is fully loaded. The vehicle shall stop within a distance as specified by the OEM when the brake is applied, which shall be obtained from the manufacturer of the vehicle.

(ii) Parking brake test: The parking brake shall be capable to hold the vehicle for a period of at least ten minutes when it is fully loaded and placed at the maximum gradient of roadway on which it is permitted to ply.

20.2 A record of every such test carried on every dumper/truck/tipper/other mobile HEMM shall be kept maintained in a bound paged book which shall be signed by the person carrying out the tests and shall be countersigned by the engineer and the manager.

20.3 All of the above procedure and precautionary measures regarding i.e. testing of brakes including service brake, retard brake, parking brake and steering shall comply the provisions as stipulated in DGMS Technical Circular Nos.36/1972, 03/1981 and 04/2012 i.e Service brake, Retard brake, parking brake and steering shall be tested with accelerating the engine to 1400 RPM, 1300RPM, 1200 RPM and 1000 RPM respectively.

## 21.0 PROTECTION OF WORKERS AGAINST NOISE & VIBRATION:

21.1 Suitable steps shall be taken by all appropriate means to reduce the exposure of workers to any excessive noise and vibration. Guidelines given in DGMS (Tech.) Circular No. 18 of 1975 and 5 of 1990 shall be strictly complied with. The persons engaged in operation of drill machines, dozers etc. who are exposed to high noise level shall be provided with ear muff mounted helmets.

## 22.0 CODE OF SAFE WORK PRACTICES:

22.1 A suitable 'Code of Traffic Rules & Safe Work Procedures' for regulating the movement of Heavy Earth Moving Machinery, trucks, tippers and other wheeled trackless machinery (commensurate with the capacity/size type of machines used in the mine) shall be framed and enforced immediately. Such Code of Traffic Rules should be deliberated and approved by Tri-partite Committee. A copy of traffic rules, in a language understood by them, shall be made over to all concerned, i.e., to drivers and operators of HEMM/trucks/tippers (including those belonging to contractors), supervisors and mine officials, and to such other persons who monitor/control movement of HEMM.

22.2 A suitable 'Code of Practice' for prevention of injuries to persons engaged in tipping on stock piles, tipping at crusher, dumping of overburden at dump yards, at loading and unloading points etc. (commensurate with the capacity/size type of machines used in the mine) shall be framed and enforced immediately. Such Code of Practice should be deliberated and approved by Tri-partite Committee. A copy of the code of practice, in a language understood by them, shall be made over to all concerned, i.e., to dump-men, drivers and operators of HEMM/trucks/tippers (including those belonging to contractors), supervisors and mine officials, and to such other persons who monitor/control dumping/tipping operations.

22.3 A suitable "Code of Practice" for dealing with fires/spontaneous heating at different locations, machineries, vehicles, etc. shall be framed and enforced immediately. Arrangements for firefighting shall be provided on all HEMM. Such arrangements shall, if possible, operate automatically on appearance of fire or occurrence of spontaneous heating. The automatic fire fighting arrangement shall be provided with optical, thermal or any other suitable fire sensing devices suitably located to sense any rise in temperature beyond a predetermined limit or fire and automatically actuate the fire suppressant from a container(s) to such fire hazard areas of the machine through fixed plumbing network and nozzles. NOTE: Above "Codes" shall be constantly and prominently displayed at every

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relevant place including in the opencast workings, workshops, truck-dumper roads, spoil/coal-heaps, material yards, etc.

**NOTE:** Above "Codes" shall be constantly and prominently displayed at every relevant place including in the opencast workings, workshops, truck-dumper roads, spoil/coal-heaps, material yards, etc.

### **23.0 Drilling and blasting of deep holes:**

#### **A. General:**

23.1 Operations connected with Drilling, Charging, Stemming and Blasting of deep holes shall be placed under overall charge of Foreman, holding at least a foreman's certificate of competency granted under the Metalliferous Mine Regulations, 1961.

23.2 Notwithstanding anything contained in the Metalliferous Mine Regulations, 1961, preparation of charges, charging and stemming of holes shall be carried out under the personal supervision of a mine Foreman.

23.3 A proper record for every blast, showing blasting parameters like hole size, spacing, burden, depth of holes, number of holes fired in the round, charge/hole, charge/delay and total charge of explosives fired in the round, fly rock, with a rough sketch showing the drilling and firing pattern shall be kept maintained in a bound paged register kept for the purpose. The record shall be signed and dated by the manager of the mine.

#### **B. Drilling of Deep Holes:**

23.4 The area where drilling is to be done shall be thoroughly cleaned of loose rocks and debris and position of every deep hole to be drilled shall be distinctly marked by the blasting foreman, so as to be readily seen by the drillers. No person shall be permitted to remain within a radius of 20 meters or within 60 m on the same bench where charging of holes with explosives is being carried out.

23.5 No drilling shall be commenced in an area where shots have been fired, until the blaster/ blasting foreman has made a thorough examination of all places, including remaining butts of old deep holes, for unexploded charges that the drill rod may strike.

23.6 Drilling and charging of deep holes shall not be carried out in the same area at the same time.

23.7 Burden and spacing shall be suitably adjusted to ensure proper fragmentation, effective utilization of explosive energy and throw of debris/mineral do not exceed 10.0 m.

### **24.0 Transport of explosives:**

24.1 Where explosives are transported in bulk for deep hole blasting the following precautions shall be taken: -

(1) Transport of explosives from the magazine to the priming station or the site of blasting shall not be done except in wooden or cardboard packing cases. The quantity of explosive transported at one time to the site of blasting shall not exceed the actual quantity required for use in one round of shots. The explosives shall be transported to the site of blasting not more than 90 minutes before the commencement of charging of the holes.

(2)(a) No mechanically propelled vehicle shall be used for the transport of explosives unless it is of a type approved in writing by the Chief Inspector provided that a Jeep or Land Rover may be used for the transport of detonators from magazines to 'priming stations' subject to the following conditions: -

- i. Not more than 200 detonators are transported in a vehicle at a time;
- ii. the detonators are packed suitably in a wooden box
- iii. The wooden box containing detonators is placed inside an outer metal case of construction approved by the Chief Inspector;

iv. The outer metal case shall be suitably bolted to the floor of the vehicle or otherwise fixed in a wooden frame so that the container does not move about while the vehicle is in motion;

v. No person shall ride on the rear portion of the vehicle.

(b) Every vehicle used for transport of explosive shall be marked or placarded, on both sides and ends, with the word EXPLOSIVE in red letters not less than 25 centimeters high on a white background.

(c) Every mechanically propelled vehicle transporting explosives shall be provided with not less than two fire extinguishers (one of carbon tetrachloride type for petroleum fire and other of carbon dioxide under pressure type for electrical fire) suitably placed for convenient use.

(3)(a) The vehicle used for the transport of explosives shall not be overloaded and in no case shall explosive cases be piled higher than the sides of its body.

(b) Explosives and detonators shall not be transported in the same vehicle at the same time.

(4)(a) No person other than the driver and his helper (not below 18 years of age) shall ride on a mechanically propelled vehicle used for the transport of explosives.

(b) A vehicle loaded with explosives shall not be left unattended.

(c) The engine of a vehicle transporting explosives shall be stopped and the brakes set securely before it is unloaded or left standing.

(d) A vehicle loaded with explosives shall not be driven at a speed exceeding 25 Km/hr.

(e) A vehicle loaded with explosives shall not be taken into garage or repair shop and shall not be parked in a congested place.

(f) A vehicle transporting explosives shall not be refuelled except in emergencies and then only when its engine is stopped and other precautions taken to prevent accidents.

(g) No trailer shall be attached to a vehicle transporting explosives.

(5)(a) Every vehicle used for the transport of explosives shall be carefully inspected once in every 24 hours by a competent person to ensure that:

- i. Fire extinguishers are filled and in place;
- ii. The electric wiring is well-insulated and firmly secured;
- iii. The chassis, engine and body are clean and free from surplus oil and grease;
- iv. The fuel tank and feed line are not leaking; and
- v. Lights, brakes and steering mechanism are in good working order.

(b) All report of every inspection made under sub-clause (a) shall be signed and dated by competent person making the inspection.

(6) All operations connected with the transport of explosives shall be conducted with the personal supervision of a Foreman solely placed in charge of blasting operations at the mine.

(7) The blaster shall personally search every person engaged in the transport and use of explosives and shall satisfy himself that no person so engaged has in his possession any cigarette, 'biri' or other smoking apparatus, or any match or any other apparatus of any kind capable of producing a light, flame or spark.

## 24.2 Charging of Deep Holes:

- (1) General precautions and rules regarding handling of explosives shall be observed by the blasting crew. Only such minimum number of person shall be allowed to remain at the charging site as are required during charging operations and firing of shot holes.
- (2) The entire area where charging of explosives is to be done shall be demarcated by suitable flags and effectively guarded to prevent unauthorized entry of persons or plying of other vehicles.
- (3) Smoking, naked light or open flames shall not be allowed within 300 m of the area where charging of explosives is being carried on.
- (4) The holes shall be charged (and fired) as soon as possible after the explosive is transported to the site of blasting.
- (5) Explosive cartridges shall not be slit or deformed. Adequate amount of cap sensitive explosive shall be used with non cap sensitive explosive charge to ensure complete detonation of the explosive charge.
- (6) Explosives shall be delivered/charged first into the hole farthest from the 'Priming Station', so as to avoid persons walking among piles of explosives and charged holes.
- (7) Not more than one hole shall be in process of being charged on any face at any point of time.
- (8) All operations connected with charging, stemming and making connections shall be done while standing on the solid ground that is to stay, on the side of holes away from the quarry face.
- (9) The cartridges of explosives shall be lowered carefully into the shot holes, so as to avoid sticking of cartridges in the shot holes, thereby causing air space(s) in the explosive column. After charging such hole with explosives, the length of the uncharged/remaining portion of the hole shall be measured to confirm that the cartridges are in close contact with each other and there is no air gap between the explosive column. In case, the length of uncharged portion of the hole is not as per calculation, thereby indicating the presence of air space, attempt may be made to push down the charge in case of slurry explosives only. The remaining hole shall then be stemmed with moist sand/aggregate of suitable size before blasting the shot holes.
- (10) Explosive charge shall not be allowed to sleep over in holes unless express permission in writing to the effect is obtained.

## 25.0 MISCELLANEOUS:

- 25.1 Separate stock yards shall be maintained for dumping and despatch of minerals and it shall be ensured that despatch of minerals is not carried out from the stock yard where dumping is under progress.
- 25.2 No work whatsoever shall be done where provisions of Regulation 127 of the Metalliferous Mine Regulations, 1961, are attracted due to the presence of river, jore or any nallah in the vicinity. The entire ground lying within 15m of such river, nallah or jore shall be filled up and consolidated and raised to a RL which is at least 3m above the known highest flood level of the river/nallah/jore.
- 25.3 Garland drains of adequate size shall be provided on the surface on the periphery of the opencast workings to divert rain water from flowing down the slopes. The drains shall preferably be made impervious by plastering of floor and sides to minimize seepage of water through the strata.
- 25.4 Trucks, tippers and other heavy vehicles, not belonging to management shall not be allowed in the mine premises without a valid pass issued by the competent authority of the mine. Before the pass is issued the mine engineer/competent person shall check the roadworthiness of such vehicle. In order to check the entry of such vehicle in the mine premises, properly manned check gate shall be provided at the mine entrance where the record of entry & exit of each vehicle shall be maintained. At the check gate the license of the drivers shall also be checked for eliminating the possibility of unlicensed persons driving the vehicle. (b)(i) Persons engaged in surface operation

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and in particular, the Contractor's workers shall be provided closer and competent supervision. (ii) All persons engaged at any work within the mine premises through the contractors shall be provided relevant training and other job related briefings and that the drivers of the vehicle belonging to contractors entering the mine premises have additionally been explained the salient provisions of "Traffic Rules". (iii) Each and every operation, including the operation carried out through contractor's worker or by outside agency, shall be placed under the charge of a competent supervisor, duly appointed and authorized by the manager.

25.5 In the event of any change in the circumstances connected with this permission which is likely to endanger the life of persons employed in the mine or the mine, the mining operations for which this permission has been granted shall be stopped forthwith and intimation thereof shall be sent to this Directorate. The said mining operation shall not be resumed without express and fresh permission in writing from this Directorate.

25.6 If at any time any one of the conditions, subject to which this permission has been granted, is violated or not complied with, this permission shall be deemed to have been revoked with immediate effect.

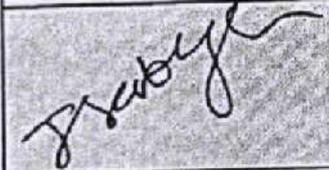
25.7 This permission may be amended or withdrawn at any time if considered necessary in the interest of safety and is being issued under Regulation 106(2)(b) of the Metalliferous Mine Regulations, 1961 only without prejudice to any other provisions of law which may be or may become applicable at any time.

25.8 This permission does not absolve the owner, agent and manager from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the owner, agent and manager. This permission is subject to any order or direction from any Court of the competent jurisdiction.

25.9 This Permission is issued without physical verification of the mine area, and on the basis of the copies of valid lease agreement, appointment of manager, surface plan and other relevant documents submitted by the owner/agent/manager.

25.10 This permission shall remain valid for a period of five (05) years from the date of issue of this letter or up to the validity of lease period, whichever is earlier.

भवदीय



(इनुमुला सत्यनारायण)

खान सुरक्षा निदेशक

अजमेर क्षेत्र-2, अजमेर

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Regional Office  
**Rajasthan State Pollution Control Board**

Shiv Singhpura Housing Board, Nawalgarh Road, Sikar-332001  
Phone: 01572-248009, e-mail: rorpcb.sikar@gmail.com



क्रमांक: रा.रा.प्र.नि.म./क्षे.का.सीकर/सामान्य-295/ 3044

दिनांक: 28.03.2025

खान सुरक्षा महानिदेशालय,  
अजमेर (Region-2)।

विषय:- माननीय राष्ट्रीय हरित प्राधिकरण सैन्ट्रल जॉन भोपाल में विचाराधीन ऑरिजनल एप्लीकेशन 30/2025 (सीजेड) (ऑरिजनल एप्लीकेशन 57/2025-पीबी) मालीराम सैनी एण्ड अदर्स के सम्बन्ध में।

- संदर्भ :- (1) माननीय एनजीटी के आदेश दिनांक 12.02.2025।  
(2) कार्यालय जिला कलक्टर, झुंझुनूं पत्र क्रमांक एफ.16(4)(34)न्याय/432 दिनांक 24.03.2025।  
(3) इस कार्यालय से जारी पत्र क्रमांक 3029-3035 दिनांक 25.03.2025।

महोदय,

उपरोक्त विषयान्तर्गत निवेदन है कि माननीय राष्ट्रीय हरित प्राधिकरण द्वारा प्रकरण ऑरिजनल एप्लीकेशन 30/2025 (सीजेड) (ऑरिजनल एप्लीकेशन 57/2025-पीबी) मालीराम सैनी एण्ड अदर्स के सम्बन्ध में दिनांक 12.02.2025 को आदेश पारित किया है। जिसके क्रम में श्रीमान जिला कलक्टर, झुंझुनूं के पत्र दिनांक 24.03.2025 की अनुपालना में श्रीमान उपखण्ड अधिकारी, खेतड़ी, जिला झुंझुनूं के साथ समन्वय स्थापित कर गठित कमेटी का संयुक्त निरीक्षण हेतु दिनांक 28.03.2025 समय सुबह 10:30 बजे, कार्यालय उपखण्ड अधिकारी, खेतड़ी जिला झुंझुनूं में निर्धारित किया गया है। जिसकी सूचना इस कार्यालय द्वारा जारी पत्र दिनांक 25.03.2025 द्वारा दी गई (प्रति संलग्न)। इसी क्रम में आपसे दूरभाष पर हुई वार्ता में आप द्वारा संयुक्त निरीक्षण के लिए उपस्थित होने में असमर्थता जताई गई है। चूंकि उक्त प्रकरण में माननीय राष्ट्रीय हरित प्राधिकरण के आदेशानुसार दिनांक 04.04.2025 को तत्थ्यात्मक रिपोर्ट प्रस्तुत करने के आदेश जारी किये गये हैं।

अतः आपको माननीय राष्ट्रीय हरित प्राधिकरण द्वारा पारित आदेश दिनांक 12.02.2025 के साथ प्राप्त शिकायत की प्रति संलग्न कर भिजवायी जा रही है। जिसके सम्बन्ध में आपके विभाग से सम्बन्धित बिन्दुओं पर सूचना अतिशीघ्र इस कार्यालय को भिजवाने का श्रम करवायें।

संलग्न :- उपरोक्तानुसार

भवदीय

(सविता)

क्षेत्रीय अधिकारी,  
रा.प्र.नि.म., सीकर

Signature valid



Digitally signed by Sankha  
Designation: Environmental  
Engineer  
Date: 2025.03.28 13:09:41 IST  
Reason: Approved

भौतिक जांच रिपोर्ट प.म. जोशीर + प.म. भैराडा जाटुवास

आज दिनांक 28/3/2025 को श्रीमान उपरकांड अधिकारी महोदय की उपस्थिति में श्रीमान तहसीलदार महोदय खेती के आदेश सं. १६३/२०२५/१६३-१६६ दिनांक 26.3.2025 की फालत में अगल दिनांक को राजस्व ग्राम जोशीर के छहरा स. 2213 रकबा 38.48 हेक्टेयर में स्थित ग्रामिण लीज स. 20/2004 की प्रकृत के अंतर्गत में ग्रामिण विभाग, उद्योग विभाग, मूल्य संरक्षण विभाग के अधिकारियों को भौतिक राजस्व रिपोर्ट भेजा दिखाया गया।

भौतिक राजस्व रिपोर्ट अनुसार राजस्व ग्राम जोशीर में स्थित 20/2004 ग्रामिण लीज से ग्राम जोशीर में स्थित इमशान, आंगनवाड़ी केंद्र, खेल मैदान, जलाली मंदिर, आकाडी व जोहड़ की दूरी निम्नानुसार है।

- इमशान घाट - 200 मीटर (जोशीर + जोडी)
- आंगनवाड़ी केंद्र - 255 मीटर (जोशीर + जोडी)
- खेल मैदान - 220 मीटर (जोशीर + जोडी)
- जलाली मंदिर - 210 मीटर (जोशीर + जोडी)

राजस्व रिपोर्ट दर्ज आकाडी - 315 मी (जोशीर + जोडी)

परकरी खसरे में भौके पर खसरी आकाडी - 175 मीटर (जोशीर + जोडी) - क्रि.सं. अंजड-2

जोहड़ - जोहड़ की कृत्रिम पाल जिसे लीज 20/2004 से दूरी 200 मीटर तथा प्राकृतिक पाल जो लीज के निकटस्थ है की दूरी 150 मीटर है।

उच्च अधिकारियों की उपस्थिति में भौतिक राजस्व रिपोर्ट भेजा दिखाया गया व राजस्व आकाडी उपलब्ध करवाई गई

28/3/25  
प.म. भैराडा जाटुवास

डिप्टी  
D.L-12  
भैराडा जाटुवास  
28-03-2025



# जमाबन्दी (खेवट/खतोनी) (प्रतिलिपि)

प्रपत्र पा-26 (सा)  
(देखिये नियम 169 एच)  
पृष्ठ संख्या :- 1 of 2

ग्राम का नाम :- मोडी

अंतिम चौसला आधार संवत :- 2075 - 2078

पटवार हल्का :- मेहाडाजाटूवास

भूमि धारक का नाम :- राज. सरकार

अंतिम चौसला आधार संवत :- 2075-2078

भू.अभि.नि.क्षेत्र :- मेहाडाजाटूवास

क्षेत्रफल की इकाई :- हैक्टेयर

जमाबंदी 2075 (वर्ष 2018) से स्थायी

तहसील :- खेतड़ी

खाता संख्या नया :- 1

जिला :- झुंझुनू

खाता संख्या पुराना :- 1

काश्तकार का नाम :-

खसरा संख्या	क्षेत्रफल	भूमि वर्गीकरण	कृषक द्वारा सिंचाई संदत्त लगान के साधन	अन्तरण के क्रम में प्रमाणित नामान्तरकरण संख्या व दिनांक	टिप्पणी
110	0.2500	गै.मु.रास्ता	0.2500	स्वीकृत नामान्तरकरण : 226 18/03/2021 सर्म्पण	
136	3.8900	गै.मु.नाला	3.8900	स्वीकृत नामान्तरकरण : 233 08/10/2021 आवंटन	
7	1.6700	गै.मु.नाला	1.6700	स्वीकृत नामान्तरकरण : 240 03/12/2021 न्याया. आदेश	
145	0.1300	गै.मु.पहाड	0.1300	स्वीकृत नामान्तरकरण : 245 17/05/2022 आवंटन	
17	23.0400	गै.मु.पहाड	23.0400	स्वीकृत नामान्तरकरण : 252 16/08/2022 सर्म्पण	
178	0.0200	गै.मु.रास्ता	0.0200	स्वीकृत नामान्तरकरण : 255 23/09/2022 न्याया. आदेश	
189	0.0800	गै.मु.रास्ता	0.0800	स्वीकृत नामान्तरकरण : 275 28/10/2023 आवंटन	
198	0.0800	गै.मु.रास्ता	0.0800		
2	0.0900	बारानी 3	0.0900		
243	0.0200	बारानी 3	0.0200		
244	0.2300	बारानी 3	0.2300		
292	0.0500	गै.मु.रास्ता	0.0500		
296	1.3500	गै.मु.नाला	1.3500		
298/16	0.3500	गै.मु.पहाड	0.3500		
3/242	0.2300	बारानी 3	0.2300		
391/379	0.0120	बारानी 3	0.0120		
394/144	0.2900	बारानी 3	0.2900		
396/167	3.2100	बजड 2	3.2100		जिले मकान के दुरई
397/329	0.0107	बारानी 3	0.0107		
399/3	0.0200	गै.मु.रास्ता	0.0200		
400/3	0.1000	बारानी 3	0.1000		
401/4	0.1000	गै.मु.रास्ता	0.1000		
404/70	2.9314	बारानी 3	2.9314		
47	0.1200	गै.मु.पहाड	0.1200		
<b>कुल खसरे -24</b>	<b>38.2741</b>				

यू.एस.एन - 44711636127511

<https://apnakhata.rajasthan.gov.in/qr.aspx?usn=44711636127511>

ई-हस्ताक्षर की सूचना :-

हस्ताक्षरकर्ता - VIVEK KATARIYA

पद - तहसीलदार

हस्ताक्षर दिनांक व समय - 31/Oct/2023 04:52:00 PM





# जमाबन्दी (खेवट/खतोनी) (प्रतिलिपि)

प्रपत्र पा-26 (सा)  
(देखिये नियम 169 एच)  
पृष्ठ संख्या :- 2 of 2

ग्राम का नाम :- मोडी

अंतिम चौसला आधार संवत :- 2075 - 2078

पटवार हल्का :- मेहाडाजाटुवास

भूमि धारक का नाम :- राज. सरकार

अंतिम चौसला आधार संवत :- 2075-2078

भू.अभि.नि.क्षेत्र :- मेहाडाजाटुवास

क्षेत्रफल की इकाई :- हैक्टेयर

जमाबंदी 2075 ( वर्ष 2018 ) से स्थायी

तहसील :- खेतड़ी

खाता संख्या नया :- 1

जिला :- झुंझुनू

खाता संख्या पुराना :- 1

आवेदक की सूचना :-

आवेदक का नाम - tehsil

पता - khetri

प्रतिलिपि सं. - 64413

आई.पी. - 10.70.244.252

दिनांक व समय -28/Mar/2025 04:53:00 PM

नक़ल जारी करने का स्थान - खेतड़ी

यू.एस.एन - 44711636127511

<https://apnakhata.rajasthan.gov.in/qr.aspx?usn=44711636127511>

ई-हस्ताक्षर की सूचना :-

हस्ताक्षरकर्ता - VIVEK KATARIYA

पद - तहसीलदार

हस्ताक्षर दिनांक व समय - 31/Oct/2023 04:52:00 PM





# जमाबन्दी (खेवट/खतोनी) (प्रतिलिपि)

Annexure- ७  
प्रपत्र पा-26 (सा)  
(देखिये नियम 169 एच)  
पृष्ठ संख्या :- 1 of 10

ग्राम का नाम :- गोरीर

अंतिम चौसला आधार संवत :- 2074 - 2077

पटवार हल्का :- गोरीर

भूमि धारक का नाम :- राज. सरकार

अंतिम चौसला आधार संवत :- 2074-2077

भू.अभि.नि.क्षेत्र :- मेहाडाजाटूवास

क्षेत्रफल की इकाई :- हैक्टेयर

जमाबंदी 2075 ( वर्ष 2018 ) से स्थायी

तहसील :- खेतड़ी

खाता संख्या नया :- 1

जिला :- झुंझनू

खाता संख्या पुराना :- 529

काश्तकार का नाम :-

खसरा संख्या	क्षेत्रफल	भूमि वर्गीकरण	कृषक द्वारा सिंचाई संदत्त लगान के साधन	अन्तरण के क्रम में प्रमाणित नामान्तरकरण संख्या व दिनांक	टिप्पणी
10	0.0700	बजड 2	0.0700	स्वीकृत नामांतरकरण : 1419 01/06/2020न्याया. आदेश	
101	0.3500	गै.मु.रास्ता	0.3500	स्वीकृत नामांतरकरण : 1528 03/12/2021न्याया. आदेश	
127	0.0400	गै.मु.रास्ता	0.0400	स्वीकृत नामांतरकरण : 1548 27/01/2022आवंटन	
1048	0.3600	गै.मु.रास्ता	0.3600	स्वीकृत नामांतरकरण : 1634 03/03/2023सर्मपण	
1123	0.0400	गै.मु.रास्ता	0.0400	स्वीकृत नामांतरकरण : 1647 03/05/2023सर्मपण	
1141	1.4800	गै.मु.पहाड	1.0000	स्वीकृत नामांतरकरण : 1770 13/03/2025सर्मपण	
		गै.मु.रास्ता	0.4800		
1146	0.0800	बजड 2	0.0800		
1148	0.0600	बजड 2	0.0600		
1149	0.0500	बजड 2	0.0500		
1153	23.6300	गै.मु.आबादी	0.2400		
	0				
		गै.मु.पहाड	23.3900		
			0		
1154	1.5100	गै.मु.मरघट	1.5100		
1164	0.0900	गै.मु.कुँआ	0.0900		
117	0.0600	गै.मु.कुँआ	0.0600		
1184	0.0200	गै.मु.रास्ता	0.0200		
1214	0.0300	गै.मु.कुँआ	0.0300		
1218	1.4400	गै.मु.पहाड	0.7800		
		बारानी 3	0.6600		
1226	0.0500	गै.मु.कुँआ	0.0500		
1233	0.7000	गै.मु.नाला	0.7000		
1234	1.4600	गै.मु.नाला	1.4600		
1235	0.3300	बजड 2	0.3300		
1247	0.4400	चाही ढेकली	0.4400		
1251	0.0800	चाही ढेकली	0.0800		

पृष्ठ ६-७ पर

यू.एस.एन - 447115701177025

<https://apnakhata.rajasthan.gov.in/qr.aspx?usn=447115701177025>

ई-हस्ताक्षर की सूचना :-

हस्ताक्षरकर्ता - PYARELAL CHAWLA

पद - तहसीलदार

हस्ताक्षर दिनांक व समय - 13/Mar/2025 10:08:00 AM





# जमाबन्दी (खेवट/खतोनी) (प्रतिलिपि)

प्रपत्र पा-26 (सा)  
देखिये नियम 169 एच)  
पृष्ठ संख्या :- 7 of 10

ग्राम का नाम :- गोरीर

अंतिम चौसला आधार संवत :- 2074 - 2077

पटवार हल्का :- गोरीर

भूमि धारक का नाम :- राज. सरकार

अंतिम चौसला आधार संवत :- 2074-2077

भू.अभि.नि.क्षेत्र :- मेहाडाजाटूवास

क्षेत्रफल की इकाई :- हैक्टेयर

जमाबंदी 2075 ( वर्ष 2018 ) से स्थायी

तहसील :- खेतड़ी

खाता संख्या नया :- 1

जिला :- झुंझुनू

खाता संख्या पुराना :- 529

2205 0.1700 गै.मु.नाला 0.1700

2215 1.2000 बजड 2 1.2000

2216 0.3000 गै.मु.नदी 0.1700

गै.मु.नाला 0.1300

2219 38.480 गै.मु.पहाड 38.480

जिसमे लीज 20/2004 खिल है

2220 6.5600 गै.मु.पहाड 6.5600

2226 0.0900 गै.मु.नदी 0.0900

2228 0.2000 गै.मु.नदी 0.2000

2231 0.1000 गै.मु.नदी 0.1000

2235 0.2300 गै.मु.नदी 0.2300

2243/11 0.1000 बजड 2 0.1000

2244/172 0.1100 बजड 2 0.1100

2245/173 0.0500 बजड 2 0.0500

2249/141 0.1300 गै.मु.रास्ता 0.1300

225 0.5100 गै.मु.रास्ता 0.5100

2265/344 0.7500 गैर मुम्किन 0.7500

2266/1300 0.3100 गैर मुम्किन 0.3100

2267/1301 0.1600 गैर मुम्किन 0.1600

2274/1945 0.2300 बजड 2 0.2300

2278/2085 0.1600 गै.मु.पहाड 0.1600

2279/2084 0.3300 गै.मु.पहाड 0.3300

2280/2084 0.1400 गै.मु.पहाड 0.1400

2281/2084 0.4200 गै.मु.पहाड 0.4200

2282/2084 0.1600 गै.मु.पहाड 0.1600

2284/568 0.0500 गै.मु.रास्ता 0.0500

2285/2088 0.2200 गै.मु.पहाड 0.2200

2286/2085 0.1100 गै.मु.पहाड 0.1100

2288/2051 0.0600 गै.मु.रास्ता 0.0600

2289/2213 1.6000 बजड 2 1.6000

2302/1934 0.0100 बजड 2 0.0100

2304/13 0.0700 बजड 2 0.0700

यू.एस.एन - 447115701177025

<https://apnakhata.rajasthan.gov.in/qr.aspx?usn=447115701177025>

ई-हस्ताक्षर की सूचना :-

हस्ताक्षरकर्ता - PYARELAL CHAWLA

पद - तहसीलदार

हस्ताक्षर दिनांक व समय - 13/Mar/2025 10:08:00 AM



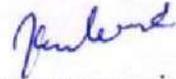
कार्यालय सहायक वन संरक्षक, झुन्डुनू

क्रमांक:- 102

दिनांक: 28.03.2025

मौका रिपोर्ट

आज दिनांक 28.03.2025 को राजस्थान राज्य प्रदूषण कन्ट्रोल बोर्ड सीकर कार्यालय के पत्र क्रमांक रा.रा.प्र.नि.म./क्षे.का.सीकर/सामान्य 299/3029-35 दिनांक 25.03.2025 की अनुपालना में अद्योहस्ताक्षरकर्ता द्वारा श्रीमान उप वन संरक्षक झुन्डुनू के प्रतिनिधी के तौर पर मौका स्थल मोड़ी/गौरीर क्षेत्र में लीज संख्या ML NO. 20/2004 का निरीक्षण किया जहां पर पाया गया की उल्लेखित लीज संख्या ML NO. 20/2004 निकटम वन क्षेत्र से लगभग 2500 मीटर दूरी पर स्थित है।

  
सहायक वन संरक्षक  
झुन्डुनू

कार्यालय भूजल विभाग, झुंझुनू

क्रमांक-689 दिनांक-28.03.2025

## मौका रिपोर्ट

आज दिनांक 28.03.2025 को राजस्थान राज्य प्रदूषण नियंत्रण मंडल सीकर के कार्यालय पत्र क्रमांक रा.रा.प्र.नि.म./क्षे.का.सीकर/सामान्य 299/3029-35 दिनांक 25.03.2025 की अनुपालना में अधोहस्ताक्षरकर्ता द्वारा श्रीमान प्रभारी भूजल वैज्ञानिक, झुंझुनू के प्रतिनिधी के तौर पर मौका स्थल मोड़ी/ गोरीर क्षेत्र में लीज संख्या 20/2004 का निरीक्षण किया, इस क्षेत्र में विभाग का पीजोमीटर गोरीर में वेटनरी हॉस्पिटल के पास स्थित है जिसके पिछले पांच वर्षों के आंकड़े संलग्न है। आंकड़ोंके अनुसार पिछले 5 वर्षों में गोरीर में भूजल स्तर में गिरावट नहीं पाई गयी एवं भूजल विभाग में संचालित अटल भूजल योजना में प्राप्त आंकड़ोंके अनुसार आस-पास के क्षेत्र में भूजल स्तर की स्थिति में सुधार हुआ है।

*Sandeep*  
तकनीकी सहायक भूविज्ञान,  
भूजल विभाग, झुंझुनू



राजस्थान - सरकार  
कार्यालय खनि अश्विपत्रां मुमुतुं  
खण्डक मॉक नरिपोट

आज दिनांक 05/11/2024 को कार्यालय से प्राप्त  
पत्र क्रमांक: खम/मुमुतुं/रि/अश्व/20/04/1283/  
दिनांक 24/10/2024 की अनुपालना में शिवालयतमल  
एवं खनन पट्टा संख्या 50/05 एवं 20/04 का  
मॉक देखा गया।

मॉक पर खनन पट्टा संख्या 20/04 खनि  
में दिनांक 24/10/2024 को जांच की जा चुकी है  
इसके अलावा पुनः उक्त खनन पट्टे का मॉक देखा  
गया। मॉक पर खनन पट्टा संख्या 20/04 की  
सीमा से जोड़ (तालाब) की लंबाई लगभग 200m,  
एवं बासापी मॉडि की इरी लगभग 200m एवं  
झांगनवाड़ी की वरी लगभग 260m. एवं कुल  
खिलीय की वरी लगभग 245m. एवं खेल मैदान  
एवं स्कूल वाडड़ी की वरी लगभग 220m. है।  
इसके अलावा पट्टाधारिता की कसौट-समिति  
द्वारा पट्टे के ई-मैल प्रार्वग पत्र की जांच  
बाबत श्री अशोक शर्मा की उपस्थिति में खनन  
पट्टा संख्या 50/05 का मॉक देखा गया। मॉक  
पर उक्त खनन पट्टे के कार्यालय से प्राप्त online  
sheet की लघामता से खनन पट्टे की सीमा  
निर्धारित की गई। उक्त खनन पट्टे की सीमा में

*foram*  
A.S.L.S.  
*Sumit*  
*Sharma*

कान्ही पुराना खनन किया हुआ पाया गया। खनन पट्टे की सीमा में ही निम्न 7 व्यक्तियों द्वारा अपने निवास एवं परिवार को रखने के लिए निजी मकान बने हुये पाये गये।

1. श्री पप्पू शं० खमालीराम जाति माली
2. सतवीर शं० नेतराम जाति मेघवाल
3. सजंज शं० नेतराम जाति मेघवाल
4. रामनिवास शं० नागरमल जाति माली
5. रामसिंह शं० नागरमल जाति माली
6. सुरभामल शं० मोहरसिंह जाति माली
7. नागर शं० सुरजाराम जाति माली

इसके अलावा खनन पट्टे की सीमा के पास की परिधि में भी 5 व्यक्तियों द्वारा अपने एवं परिवार के रहने के लिए निजी मकान बने हुये पाये गये।

1. दमाराम शं० बहादुरमल जाति माली
2. मनीराम शं० बहादुरमल जाति माली
3. श्रीशराम शं० बहादुरमल जाति माली
4. लालचन्द शं० बहादुरमल जाति माली
5. लेखराम शं० बहादुरमल जाति माली

उपरोक्त क्षेत्र का मौका नहला पटवारी ग्राम गौरीरखं ग्राम मोड़ी की उपस्थिति में समुच्चय ले केबागवा मौके पर खनन पट्टे की सीमा में बने हुये मकान राजाराम ग्राम गौरीर की सीमा में आते हैं तथा ऊंचा लंबा 12.19 और 38.48 सेंटीमटर डिप्लोमैट मुमकिन पहाड़ में पडने के लया खनन पट्टे की

ASL

सीमा के बाहर के हुके मकान राजस्थान ग्राम मोडी  
 के खसत नम्बर 396/167 रकबा 3.21 हेक्टर जिस  
 खण्ड-2 में बने हुके पाये गये। इसके अलावा खसत  
 फाइल 50/05 के आस-पास कोई भी बाका खेद  
 खसत होना नहीं पाया गया।

मौके पर जो उपरोक्त कार्रवाइयों वता खेद  
 प्रतिबन्ध करके मकान बनाये जा चुके है मुझे पर  
 आग्रह कार्रवाइी बाकह कार्रवाइय पर से राजस्थान  
 किसानों के नियमानुसार कार्रवाइी कले बाकह  
 लिखा जाना दुखित होगा।

मौके रिपोर्ट मौके पर बनाई जाकर आग्रह कार्रवाइी  
 हेतु प्रस्तुत है।

*[Signature]*  
 05/11/2024  
 MF-II

*[Signature]*  
 सर्वप्र  
 प्रतम कुमार

ASL  
 (ड. पञ्चम) राजस्थान रिकार्ड ग्राम मोडी व  
 मुनाबि का मौका खिती मारिनि  
 ग्राम गोरार का मौका खिती मारिनि  
 सर्वप्र को लिखा गया।  
*[Signature]* 05.11.2024  
 पत्र संख्या 2019/05

	<b>राजस्थान सरकार</b> <b>कार्यालय खनि अभियन्ता, खान एवं भूविज्ञान विभाग, झुझुनू</b> <b>अशोका होटल के सामने रोड नंबर 2, दुरभाष 01592 294427</b> <b>e.mail- me.jhunjhunu@rajasthan.gov.in</b>	
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क्रमांक : खअ/झुझुनू/रि/अप्र/खप/20/04/3945

दिनांक 28.03.2025

वस्तुस्थिति रिपोर्ट :-

चूंकि खनन पट्टा वास्ते खनिज चैजा पत्थर क्षेत्र 1.00 हैक्टर निकट ग्राम गौरीर (मोडी पहाड़ी) तहसील खेतडी जिला झुझुनू का अवधि संविदा पंजियन तिथि से 20 वर्ष किन्तु प्रत्येक 5 वर्ष पश्चात् स्थिर भाटक का पुनः निर्धारण होगा कि शर्त पर स्थिर भाटक रूपये 15000/- पर खनि अभियन्ता, सीकर के आदेश क्रमांक खअ/सीकर/अप्र/खप/20/04/3671 दिनांक 16.12.2004 से खनन पट्टा श्री बक्शीश सिंह के पक्ष में स्वीकृत हुआ। जिसका संविदा निष्पादन दिनांक 22.12.2006 से होकर पंजियन दिनांक 23.12.2006 से खनन पट्टा अवधि दिनांक 23.12.2006 से 20 वर्ष हेतु श्री बक्शीश सिंह के पक्ष में प्रभाव में आया। पट्टाधारी श्री बक्शीश सिंह के मुख्तयारआम श्री कन्हैयालाल द्वारा खनन पट्टे का हस्तानान्तरण श्री शशीकान्त शर्मा पुत्र श्री राधेश्याम शर्मा निवासी डूमोली कलां पोस्ट डूमोली खुर्द तहसील बुहाना जिला झुझुनू (राज) के पक्ष में करवाने हेतु आवेदन पत्र 19.03.2015 से प्रस्तुत किया गया। खनि अभियन्ता, सीकर द्वारा हस्तानान्तरण स्वीकृति कार्यालय आदेश क्रमांक 619-21 दिनांक 26.03.2015 से स्वीकृत किया गया। हस्तानान्तरण संविदा निष्पादन दिनांक 30.03.2015 पंजियन दिनांक 07.04.2015 से होकर शेष अवधि हेतु खनन पट्टा श्री शशीकान्त शर्मा के पक्ष में प्रभाव में आया। राजस्थान अप्रधान खनिज रियायत नियम 2017 के नियम 9(2) के अनुसार स्वीकृत खनन पट्टे की मूल अवधि से 50 वर्ष हो जाने से उक्त खनन पट्टे की अवधि दिनांक 22.12.2056 तक स्वतः ही बढ़ गई है। जिसका संविदा निष्पादन दिनांक 02.01.2023 नोटेरी तस्दीक दिनांक 03.02.2023 से होकर खनन पट्टा अवधि दिनांक 23.12.2006 से 50 वर्ष हेतु प्रभाव में आया।

पट्टाधारी श्री शशीकान्त शर्मा द्वारा खनन पट्टा हस्तानान्तरण श्री अशोक शर्मा पुत्र श्री सूर्यभानू शास्त्री निवासी 1036 राणी सती नगर अजमेर रोड मानसरोवर मैट्रो स्टेशन जयपुर जिला जयपुर के पक्ष में करवाने हेतु हस्तानान्तरण आवेदन पत्र 04.01.2023 को प्रस्तुत किया गया। खनन पट्टा हस्तानान्तरण स्वीकृति श्रीमान् अधीक्षण खनि अभियन्ता, जयपुर के आदेश क्रमांक अखअ/जय/झुझुनू/ख.प./20/04/93 दिनांक 17.01.2023 से श्री अशोक शर्मा के पक्ष में हस्तानान्तरण स्वीकृति आदेश जारी किया गया। जिसका संविदा निष्पादन दिनांक 20.02.2023 से किया जाकर खनन पट्टा हस्तानान्तरण पंजियन दिनांक 10.04.2023 से होकर खनन पट्टा शेष अवधि हेतु श्री अशोक शर्मा के पक्ष में प्रभाव में आया।

खनन पट्टा में माईनिंग प्लान अखअ जयपुर के राजकाज रेफरेन्स संख्या 4762586 दिनांक 21.09.2023 से अवधि दिनांक 2023-24 से 2027-28 तक अनुमोदित होकर प्राप्त है। खनन पट्टा में जिला स्तरीय पर्यावरण विकास समिति झुझुनू (DEIAA) से ई.सी अनुमति दिनांक 16.12.2016 से प्राप्त है। खनन पट्टा में राजस्थान प्रदुषण नियंत्रण मण्डल सीकर से कन्सेट्टू ऑपरेट दिनांक 20.05.2024 से अवधि दिनांक 17.03.2024 से 28.02.2029 तक 196725 टन प्रतिवर्ष खनिज निर्गमन की अनुमति प्राप्त है। पुनः खनन पट्टा में राज्य स्तरीय पर्यावरण विकास समिति जयपुर (SEIAA) से ई.सी अनुमति दिनांक 20.09.2024 से प्राप्त है। खनन पट्टा में खान सुरक्षा महानिदेशालय अजमेर से खनन पट्टा में प्रबन्धक नियुक्ति दिनांक 23.08.2024 प्राप्त है। खनन पट्टा में हैवी अर्थ मूविंग मशीनो से खनन कार्य हेतु अनुमति दिनांक 23.10.2024 से प्राप्त है। खनन पट्टा में डीप हॉल ब्लास्टिंग से खनन कार्य की अनुमति दिनांक 28.01.2025 से प्राप्त कर खनन कार्य किया जा रहा है। खनन पट्टा में प्रथम रवन्ना 23.07.2024 एवं अन्तिम रवन्ना 22.03.2025 को काटा जाकर कुल खनिज 156625.85 मैट्रिक टन का निर्गमन किया गया है।

  
 खनि अभियन्ता, झुझुनू